

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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2405

FILED THROUGH:

SB

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 106- Shree Krishna Buttons

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 16.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

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State of Haryana & Ors.

...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 106, SHREE KRISHNA BUTTONS
PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of Shree Krishna Buttons, Respondent No. 106, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 103 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

4.1. That the answering respondent submits that an inspection was conducted in August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance related to PETP operation, effluent bypassing, hazardous waste authorization, and record-keeping.

4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause

Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegations that the Primary Effluent Treatment Plant (PETP) was found non-operational and that untreated effluent was being bypassed into the HSIIDC sewer line. The inspection was conducted at 9:30 AM, while the production unit starts operations at 10:30 AM. At the time of inspection, the PETP was in standby mode as no effluent was generated before the commencement of production. The PETP is fully operational during production hours and functions in strict adherence to regulatory guidelines. The unit maintain complete records of PETP operation, ensuring that wastewater treatment remains compliant with environmental norms. There exists no bypass mechanism, and the effluent discharge meets the prescribed standards. A copy of the daily chemical consumption record is annexed as Annexure 1 in the Reply to the SCN.
- 4.4. That the answering respondent holds a valid Hazardous Waste Authorization issued by HSPCB, valid from 18.08.2023 to 30.09.2026. The required compliance reports (Form 4 and Form 10) have been regularly submitted. Copies of the authorization and compliance reports are annexed as Annexure 2 in the Reply to the SCN.
- 4.5. That the answering respondent has entered into a legally binding agreement dated 31.12.2022 with Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd. for the proper disposal of hazardous waste. This agreement, valid until 2027, ensures that all hazardous

waste generated by the unit is collected, transported, stored, treated, and disposed of as per regulatory standards. A copy of this agreement is annexed as Annexure 3 in the Reply to the SCN.

- 4.6. That the answering respondent has also applied for a No Objection Certificate (NOC) for groundwater abstraction, which is currently under process.
- 4.7. That the answering respondent confirms that a flow meter has been installed at the PETP inlet and remains fully operational. The flow meter ensures accurate measurement of effluent volume for regulatory compliance. Supporting documents, including the flow process chart, machinery layout, and ETP flow diagram, are annexed as Annexure 5 in the Reply to the SCN.
- 4.8. That the answering respondent maintains detailed and up-to-date records of effluent discharge and sludge generation as per HSPCB directives. These records are regularly updated and are available for inspection. The answering respondent has also obtained a verification report from Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd., which confirms that no dyeing material is used in the operations.
- 4.9. The answering respondent submits that the PETP is fully operational during production hours and is maintained as per regulatory norms. There is no bypassing of untreated effluent, and the unit ensures strict compliance with effluent treatment guidelines. Hazardous waste disposal authorization and agreements are in place, and relevant documents have been submitted. The flow meter is installed and

functional at the PETP inlet. Effluent discharge and sludge generation records are properly maintained and enclosed.

- 4.10. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.11. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.12. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.

- 4.13. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.14. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 106- Shree Krishna Buttons

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 16.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

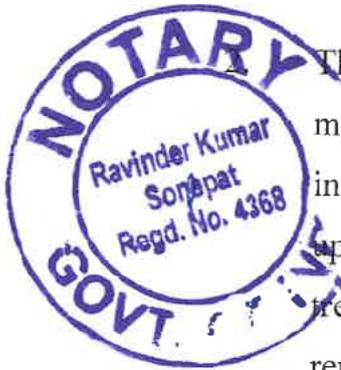
State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, VIMMI VIJ W/o RAJAN VIJ, aged about 56 years R/o B-42/18, RAMESH NAGAR, NEW DELHI 110015, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 106, M/s SHREE KRISHNA BUTTONS having its office at 29, HS IDC, BARNI, SONIPAT, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.

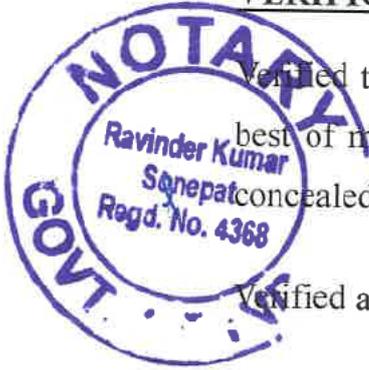


That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

SHREE KRISHNA BUTTONS
Vishnu Vij
DEPONENT *Notary*

VERIFICATION:



Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at BARMI on this 19 day of February 2025.

SHREE KRISHNA BUTTONS

Vishnu Vij
Authorized Signatory
DEPONENT

64
I have read the contents of the affidavit
declared before me at SAC, 19/2/25
who is identified by Ms. Shilpa Chawla
who is personally known to me. Certified
under that the contents has been read &
explained to the deponent who seemed
perfect to understand the contents of the
affidavit.

ATTESTED
[Signature]
NOTARY
Distt. Sonapat



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonapat, Ph. - 0130-2236119,
E-mail ID: - hspcbrosr@gmail.com



No HSPCB/SR/2025/ 28/7

Dated 16/1/25

To

M/ Shree Krishna Buttons,
Plot no. 29, HSIIDC, Phase-I, Barhi, Sonapat

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No 622/2024 titled as Varun Gulati Vs State of Haryana & Ors pending before Hon'ble NGT, New Delhi and the unit is involved in Manufacturing of Buttons having CTO valid upto 30.09.2026

Whereas during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit -

1. PETP was found non-operational during inspection and unit was by-passing untreated effluent into HSIIDC sewer line
2. Unit has not provided the Hazardous Waste Authorization obtained from HSPCB and No Objection Certificate (NOC) for groundwater abstraction obtained from CGWA/other authority
3. Flow meter at PETP Inlet was not installed
4. No record of effluent discharge & sludge generation was maintained by the Unit

Recommendation of the Team:-

1. Unit shall operate the PETP properly so that no untreated/partially treated effluent is discharged into drain outside the Unit's premises
2. Unit shall dismantle the arrangement of by-passing untreated/partially treated effluent into drain.

Therefore you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated

 16/1/25
Regional Officer,
Sonapat Region.

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please

|
Regional Officer,
Sonapat Region



SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA

SKB/HSPCB/2025 Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. : TO,

Dated: 07/02/2025

THE REGIONAL OFFICER,
HARYANA STATE POLLUTION CONTROL BOARD (HSPCB)
SONIPAT REGION, SONIPAT

REF:- SHOW CAUSE NOTICE NO:-HSPCB/SR/2025/2817 DT:-16/01/2025

Dear Sir,

Enclosed please find here with our reply to the above said show cause with supporting annexures and documents.

We are submitting the following:-

1. Reply
2. Annexure 1- chemical use sage
3. Annexure 2- Authorization for hazardous waste from HSPCB along with form 4 & 10
4. Annexure 3- copy of agreement with GEPIL
5. Annexure 4- Receipt from Haryana Environmental Management Society
6. Annexure 5-copy of flow chart of ETP, flow chart process, machinery, ETP flow diagram
7. Annexure 6-Report of sludge from Gujarat Enviro Protection and Infrastructure (Haryana) pvt ltd
8. Annexure 7- Copy of CTO
9. Pictures of inlet and out let flow meter, PH meter etc installed in plant

Hope your good self will find all the papers quite satisfactory and up to mark.
**We have also sent a on line reply to your email id :-hspcbrosr@gmail.com from my id :-
pallavi.vij@hotmail.com dated:-07.02.2025**

Thanking you,

Yours faithfully,

For SHREE KRISHNA Buttons

Vimmi vij
Vimmi vij

9560891752

Partner



SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. : SKB/HSPCB/2025
To

Dated : 07/02/2025

The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sonipat Region, Sonipat

Subject: Reply to Show Cause Notice No. HSPCB/SR/2025/2817 dated
16.01.2025

Reference: HSPCB Letter No. HSPCB/SR/2025/2817 dated 16.01.2025

Respected Sir,

This is in reference to the Show Cause Notice (SCN) dated 16.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance related to PETP operation, effluent bypassing, hazardous waste authorization, and record-keeping.

At the outset, we wish to affirm our commitment to full environmental compliance and adherence to all applicable laws and regulations. We hereby submit our detailed response for your kind consideration.

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SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. : SKB/HSPCB/2025

Dated: 07/02/2025

1. BACKGROUND OF THE COMPANY

M/s Shree Krishna Buttons is a reputed and responsible industrial unit engaged in manufacturing of buttons. We have always adhered to sustainable practices and maintained robust environmental management systems in compliance with the norms prescribed by the HSPCB.

Our facility is equipped with a properly maintained Primary Effluent Treatment Plant (PETP), and we operate with state-of-the-art waste management and effluent treatment measures, ensuring that all operations comply with the prescribed regulatory limits.

2. RESPONSE TO SPECIFIC ALLEGATIONS

2.1. PETP Found Non-Operational & Allegation of Effluent Bypass

Observation in SCN: PETP was found non-operational during inspection, and the unit was bypassing untreated effluent into the HSIIDC sewer line.

Response:

- i. The inspection team visited our unit at 9:30 AM, whereas our unit becomes operational at 10:30 AM. At the time of the visit, PETP was in standby mode as the production process had not yet started for the day.
- ii. The PETP is fully operational and functional during production hours, and no untreated effluent is bypassed into the sewer line.

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SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. : SKB / HSPCB / 2025

Dated : 07/02/2025

- iii. We maintain complete records of PETP operation, and our wastewater treatment process adheres strictly to regulatory requirements.
- iv. We categorically deny the existence of any bypass mechanism, and our effluent discharge conforms to the prescribed norms. The copy of the Chemicals per day production use is annexed hereto as **Annexure 1**.

2.2. Hazardous Waste Authorization & NOC for Groundwater Abstraction

Observation in SCN: Unit has not provided the Hazardous Waste Authorization from HSPCB and the NOC for groundwater abstraction from CGWA/other authority.

Response:

- i. We already have Authorisation for Hazardous Waste from HSPCB which is valid from 18.08.2023 to 30.09.2026 and the same is annexed hereto as **Annexure 2** along with a copy of the Form 4 and Form 10.
- ii. Furthermore, we have entered into an agreement dated 31.12.2022 with Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd., wherein they have agreed to accept, manage, and dispose of hazardous waste generated by us in compliance with environmental regulations.

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SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No.: SKB/HS PCB/2025

Dated: 07/03/2025

- iii. Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd. has agreed to collect, transport, store, treat, and dispose of the hazardous waste generated by us.
- iv. The copy of the agreement dated 31.12.2022, valid up to 2027, is annexed as Annexure-3.
- v. Additionally, the receipt/certificate dated 08.05.2024 from Haryana Environmental Management Society is annexed as Annexure-4.
- vi. The NOC for groundwater abstraction is already applied and is under process.

2.3. Flow Meter at PETP Inlet

Observation in SCN: Flow meter at PETP inlet was not installed.

Response:

- i. The flow meter is already installed, and its operational status can be verified.
- ii. The copy of the flow chart of ETP, Flow process chart, machinery, ETP Flow diagram are annexed hereto Annexure-5.

2.4. Record-Keeping of Effluent Discharge & Sludge Generation

Observation in SCN: No record of effluent discharge and sludge generation was maintained by the unit.

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SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. : SKB/HSPCB/2025

Dated: 07/02/2025

Response:

- i. We maintain complete and up-to-date records of effluent discharge and sludge generation in compliance with HSPCB directives.
- ii. These records are regularly updated and available for inspection.
- iii. We also have a report from Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd of sludge which proves that no dyeing material is used and the same is annexed as Annexure-6.

3. COMPLIANCE WITH HSPCB RECOMMENDATIONS

We acknowledge the recommendations provided in the notice and submit that:

- i. PETP is fully operational during production hours and is maintained as per regulatory norms.
- ii. There is no bypassing of untreated effluent, and the unit ensures strict compliance with effluent treatment guidelines.
- iii. Hazardous waste disposal authorization and agreements are in place, and relevant documents have been submitted.
- iv. The flow meter is installed and functional at the PETP inlet.
- v. Effluent discharge and sludge generation records are maintained and enclosed.

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SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. : SKB | HS PCB | 2025

Dated: 07/02/2025

4. TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS

The inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully acknowledge the regulatory authority's right to issue such notices, it is essential to consider that compliance status evolves over time. Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

Furthermore, our unit undergoes annual inspections by the Central Pollution Control Board (CPCB), in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

Our CTO remains valid and the copy of the latest CTO is annexed hereto as Annexure-7.

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SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No.: SKB / HSPCB / 2025

Dated: 07/02/2025

5. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS

The closure of our unit would not only impact our company but also have far-reaching consequences on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from diverse socio-economic backgrounds, many of whom are the sole breadwinners for their families. A closure would lead to job losses, financial distress, and disruption of livelihoods for these workers, affecting their ability to provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would also face economic hardship. We humbly request that such wider social and economic implications be considered while evaluating the SCN.

Without prejudice to the submissions made above, we wish to humbly submit that we have internally conducted our own investigation into the matter. As per the recommendation stated in the Show Cause Notice, the necessary corrective measures, if any, have now been implemented. Therefore, there exists no reason for the closure of our industry or the imposition of any environmental compensation.

In light of the above, we request the following:

- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack of procedural compliance.

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SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No.: SKB / MSPCB / 2025

Dated: 07/02/2025

- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.
- c. Provision of a re-inspection opportunity with independent third-party validation to ensure fairness.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter.

Thanking you.

For SHREE KRISHNA BUTTONS

Vishu Vij

PARTNER



SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA

Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. :

Dated: 9/8/21

CHAMICALS PER/DAY PRODUCTION USE

POLYESTER RESIN	350 KG
STYRENE MONOMER	28 KG
CATALYST MEKP	5.200 KG
COBALT	0.350 ML
WAX POLISH	0.350 KG
PIGMENT COLOUR	3.000 KG
PEARL	1.500 KG
DISTEMPER	0.500 KG
PUNIX POWDER	
TALCOME POWDER	0.300 KG
ACETONE	2.500 KG
AMYEL	0.200 KG

ETP CHAMICALS USE

LIME	1.700 KG
ALAM	3.500 KG
PLOY	0.065 KG

SHREE KRISHNA BUTTONS

Authorized Signatory

Government of Haryana Haryana Water Resources Authority
Applications for Issue of Permission to Extract Ground Water

Application for Permission to Extract Ground Water for Industrial Use

Application No: HWRA/IND/N/2024/6452 (Application Fee Exempted)

I. General Information:

Application Type Category/ Type of Application:

- | | |
|---|-----------------------------------|
| (i) Name of Applicant: ID Proof Type | VIMMI VIJ |
| ID Proof no | Aadhaar XXXXXXXX8805 |
| Id Proof Document | Down load PARTNER |
| (ii) Designation of Applicant: | SHREE KRISHNA BUTTONS UD |
| Authorization Letter in the name of VIMMI BU (applicant) | PLOT NO 29 HSIIDC PHASE I B/ |
| (iii) Name of Industry: | Haryana SONIPAT |
| (iv) Registration number of Industry: | Ganaur GANAUR |
| (v) Location Details of the Industrial Unit Industrial Unit Address | Bari |
| State: | over-exploited |
| District: | PLOT NO 29 HSIIDC PHASE I B/ |
| Tehsil: | shreekrishnabuttons29@gmail.co |
| Block: | |
| Village/MC: | |
| Region: | |
| (vi) Correspondence Address Complete Postal Address Mobile | |
| Number: | |
| E-Mail of Industry: | |
| (vii) Salient Features of the Industrial Activity: | |

- | | |
|--|--|
| a. Type of Industry | Textile Other than Dyeing, Printing and Spinning |
| b. Industry fall under | Micro |
| c. Is Water Intensive | No |
| d. Purpose of Abstraction | Other Use - DRINKING DOMESTIC AND INDUSTRIAL USE |
| e. Groundwater utilization for | Existing Industry |
| f. Whether present industrial activity commenced after 23.12.2020 | |
| g. Whether there is expansion of this industry Unit after 23.12.2020 involving increase in water requirement | |
| h. Consent to Operate | Down load |

CTO/CTE Number : HSPCB/Consent/ : 313101722SONCTO75485

YAM-HR-18-0009065
RHI SONIPAT

RHI SONIPAT 9560891752
m

No No
Issue Date : 12/06/2022

- i. Validity Period of Consent to Operate 12/06/2022 30/09/202
- j. Large industry/ MSME certificate/ proof [Download](#) 24/08/2016
- k. Date of commencement

- l. Description Yarn / Textile processing involving any efflu processes including bleaching, dyeing, print

Application No: HWRA/IND/N/2024/6452 (Application Fee Exempted)

I. General Information:

Application Type Category/ Type of Application:

Latitude	Longitude	Location Map	28.93057	75.56554
Total Land area(in sq m)			Download	
Rooftop area of buildings/sheds(in sq m)				
Road/paved area(in sq m)				
Green belt area(in sq m)				
Open Land (in sq m)				
Source of availability	No of surface water for			
Industrial use, if any				
Townships/villages	No within 2 km radius of			
the Industrial unit				

2) Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of

Flow Chart of activities and requirement of water [Download](#)

Water Balance Chart with water requirement at each Stage. [Download](#)

Upload Affidavit for Non/Partial supply of water from local government water supply agency (in [Download](#) case of ground water requirement less than 10 KLD).

Upload NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency.

Quality of groundwater Fresh Water

Name of NABL(Under Valid Certificate) GOVT LAB

Upload test report of groundwater quality from NABL accredited lab [Download](#)

Whether there is expansion of existing industry involving increase in ground water No abstraction after

- (i) Total water required(in m3/day) 11.50 [Download](#)
- a. Ground Water required(in m3/day) 8.00
- b. Recycled Water usage(in m3/day) 2.00
- c. Proposed/existing water supply from any agency(in m3/day) 1.50
- (ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year
a. Industrial Activité	7.50	0.00	7.50	310

6

ment/emission generating
ing and colouring

1012.50
632.50
250.00
130.00
0.00

water at each stage)

d

23.12.2020

d

Annual
Requirement
(m3/year)

2325.00

b. Residential / Domestic	2.00	0.00	2.00	310
c. Greenbelt Development / Environment Maintenance	1.50	0.00	1.50	310
Application No: HWRA/IND/N/2024/645	0.50	0.00	0.50	310
e. Grand Total	11.50	0.00	11.50	

Source of recycled water ETP

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)
(a) Total Waste Water Generated:	3.00	310
(b) Quantity of Treated Water Available	2.00	310
i). Reuse in Industrial Activity:	1.50	310
ii). Reuse in Green Belt Development:	0.00	310
iii). Any other use	0.50	310
(c) Total Treated Water Utilized:	2.00	
(d) Quantity and mode of disposal of unutilised effluent:	1.00 HSIIDC SEWER	

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter) / Diameter (meters below ground level)	Depth to water level (meters below ground level)	Discharge (m3 per hour) / days/year	Operational hours/ (day)/	Mode of lift	Horse Power of pump	Whether fitted with water meter or not	Remarks
1	bore well/ 2016	45.00/ 25.40	32.00	2.00	4.00/ 310	1	1	NO	Yes PEF REC

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non- existence of tubewell

Likely date of operation of proposed tubewell Quantum of ground water recharge(m3/year)

Details of rainwater harvesting and artificial recharge measures for groundwater recharge in the premises. If the firm has proposed to take up rainwater harvesting and recharge outside the industrial unit premises, then provide NOC from the concern authority/agency where the harvesting measures are proposed, if already implemented, details may

0.00
[Download](#)

be furnished. (attach report on comprehensive & feasible Rainwater harvesting/recharge proposal).

Whether the applicant has earlier applied for abstraction N of ground water to any other Government Agency.

620.00

465.00

155.00

3565.00

(m3/year)
930.00

620.00

465.00

0.00

0.00

620.00

Whether permission/ registered with IRWA / if so Details of permission
s/ PERMISSION REQUIRED

SELF-DECLARATION stating that the applicant has not applied for abstraction of ground water to any other competent Authority/CGWA Water Efficient Technology will be adopted Consent of operate issued by HSPCB(CTO)

Impact Assessment Report prepared by the accredited consultant :
Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.
Any Other Document/Information Any Other Document/Information

Self Declaration:-

1. I hereby declare that all the documents prescribed in the application form documents have been uploaded against specified documents. I am also aware that non-compliance will lead to rejection of my application without any notice.
2. I hereby certify that the contents of the above Application are true to the facts and that no part of it is false. I understand that if any information furnished is found to be false, I can take punitive action against me as per the extant rules. Further, I shall consent to be granted by HWRA.

Application No: HWRA/IND/N/2024/6452 (Application Fee Exempted)

I. General Information:

Application Type Category/ Type of Application:

- a) Information of payment for Application Fee Total Amount
Mode of Payment
- b) Information of payment for Tarrif Fee Total Amount
Mode of Payment

[Download](#) [Download](#)

I have been uploaded and no blank / another / irrelevant
are that any false/ wrong submission /uploading of document

best of my knowledge and belief and that it conceals nothing
by me is found to be false, Haryana Ground Water Authority
comply with all the terms and conditions of the permission/NOC

Signature of Applicant with Office Seal (VIMMI BU)
(PARTNER)



Haryana State Pollution Control Board
Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
2236119(O) Email:- hspcbrosr@gmail.com



No. :HWM/SON/2023/7548691

DT: 22/08/2023

To

M/s SHREE KRISHNA BUTTONS
 PLOT NO 29 HSIIDC PHASE I BARHI SONIPAT
 Sonipat

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

1. Reference of application:7548691 dated: 22/08/2023
2. VIMMI of SHREE KRISHNA BUTTONS is hereby granted an authorization for generation, collection, storage on the premises situated at PLOT NO 29 HSIIDC PHASE I BARHI SONIPAT

HARYANA STATE
 Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Authorized recyclers	0.05 KL/Annu m
2	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment	Authorized recyclers	0.5 KL/Annu m

1. The authorization shall be valid for a period of 18/08/2023 to 30/09/2026
2. The authorization is subject to the following general and specific conditions :-

- (i) **1. The unit will comply with provision of all applicable Acts/Rules/Direction of the Board/CPCB. 2. Unit will submit copy of agreement made with GEPIL for proper disposal of H.W. 3. Unit will generate its manifest online for proper disposal of hazardous waste through GEPIL. 4. Unit will submit annual returns on prescribed format before 30th June as per HOWM Rules. 5. Unit will renew its agreement with GEPIL and unit will apply renewal of authorization within stipulated time period, please.**

Regional Officer Sonipat

For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
11. The imported hazardous and other wastes shall be fully insured for transit as well for any accidental occurrence and its clean-up operation.
12. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
13. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific condition of authorisation.
14. The importer or exporter shall bear the cost of import and mitigation of damages if any.

Regional Officer Sonipat
For Haryana State Pollution Control Board

(2023-24)

FORM 4*[See rules 6(5), 13(8), 16(6) and 20 (2)]***FORM FOR FILING ANNUAL RETURNS**

[To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March]

1. Name and address of facility: **SHREE KRISHNA BUTTONS**
Plot no 29 Phase-I, HSIIDC, Barhi, Sonapat 131101
2. Authorisation No. and Date of issue: **HSPCB/Consent/:313101722/SON/CTO/7548590 Dt. 12.06.2022 (Valid 12.06.2022 to 30.09.2026)**
HWM/SON/2023/7548691 Dt. 22.08.2023 (Valid 18.08.2023 to 30.09.2026)
3. Name of the authorised person and full address **VIMMI VIJ (mob no: 9560891752)**
With telephone, fax number and e-mail: **(E-mail: renuvimmi@yahoo.com)**
4. Production during the year (productwise), wherever applicable: **0.400 MT (approx.)**

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated category-wise: Code : 3.2
Chemical Sludge from ETP – 3 MT (approx.)
2. Quantity dispatched:
 - (i) To disposal facility – **NIL**
 - (ii) To recycler or co-processor or pre-processor - **NIL**
 - (iii) Others - **NIL**
3. Quantity utilized in-house, if any - **NIL**
4. Quantity in storage at the end of the year – **NIL (approx.)**

Part B. To be filled by Treatment, storage and disposal facility operators

1. Total quantity received - **N.A.**
2. Quantity in stock at the beginning of the year - **N.A.**
3. Quantity treated – **N.A.**
4. Quantity disposed in landfills as such and after treatment - **N.A.**
5. Quantity incinerated (if applicable) - **N.A.**
6. Quantity processed other than specified above - **N.A.**
7. Quantity in storage at the end of the year - **N.A.**

Part C. To be filled by recyclers or co-processors or other users

1. Quantity of waste received during the year – **N.A.**
 - (i) Domestic sources
 - (ii) imported (if applicable)
2. Quantity in stock at the beginning of the year – **N.A.**
3. Quantity recycled or co-processed or used – **N.A.**
4. Quantity of products dispatched (wherever applicable) – **N.A.**
5. Quantity of waste generated – **N.A.**
6. Quantity of waste disposed – **N.A.**
7. Quantity re-exported (wherever applicable) – **N.A.**
8. Quantity in storage at the end of the year – **N.A.**

Date: 08.08.2024
Place: Sonipat

SHREE KRISHNA BUTTONS

farv en

Authorized Signatory
Signature of the Occupier or
Operator of the disposal facility

 <p>HARYANA STATE POLLUTION CONTROL BOARD Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130. 2236119(O) Email:- hspcbhr@gmail.com</p> <p>(Hazardous Waste Manifest) Form 10 [See rule 10(1)]</p> <p style="text-align: right;">Manifest No: 70251120</p> <p style="text-align: right;">By Receiver To Sender</p>	
HQ: Haryana State Pollution Control Board, C-11, Sector 6, Panchkula 134109, Ph-0172-2577570-73, Email: hspcbho@gmail.com	
1	Sender's Name, Mailing Address, Phone no & Email Address: SHREE KRISHNA BUTTONS PLOT NO 29 HSIIDC PHASE I BARHI SONIPAT 9811167073 shreekrishnabuttons29@gmail.com
2	Authorization Application No.: 7548691
3	Authorization Letter No and Date: HWM/SON/2023/7548691, 2023-08-22
4	Authorization validity: From: 2023-08-18 To: 2026-09-30
5	Transporter's Name, Address & Phone no: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village Pall near Pall Mohabatabad Stone Crusher Zone, Faridabad
6	Transport's Registration No: HR-38-A B-0719
7	Vehicle No. & Type: 0719 Truck
8	Receiver's Name, Mailing Address, Phone no & email address: M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pall, near Pall- Mohabatabad Stone crusher Zone, Faridabad, Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB: HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity: 0.318 MT
11	Physical Form: Solid,
12	Number of Containers: 1 Container I 0.318 MT
13	Name of Schedule: Schedule I Name of Process/Sub Class/Basel no: Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's) Name of Process Waste(Category No): Chemical sludge from waste water treatment Detail/Reason of Subclass/Basel no: Quantity: 0.318 MT Waste Type: Landfillable Waste Storage: Others bags Waste Description: ETP SLUDGE
14	Sender's Certificate: I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Name & Stamp of Industry : SHREE KRISHNA BUTTONS Date :10-Jun-24 Signature
15	Transporter Acknowledgement of Receipts of Wastes: Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Date :10-Jun-24 Signature Authorized Signatory
16	Special handling instructions and additional information: USE PPE'S
17	Receiver's Certification for receipt of Hazardous and other waste: Stamp of: M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pall, near Pall- Mohabatabad Stone crusher Zone, Faridabad Date: Signature Gujarat Enviro protection & Infrastructure Pvt. Ltd. Stone Crusher Zone, FARIDABAD

** This is System Generated Manifest for HAZARDOUS AND OTHER WASTE by HROCMMMS Haryana **
 Created By OCMMS ID:- 18SON16302 | Created Date:- 10-Jun-24 | SHREE KRISHNA BUTTONS, PLOT NO 29 HSIIDC PHASE I BARHI SONIPATI



Gujarat Enviro-Protection And Infrastructure (Haryana)

Pvt Limited

Pali Stone, Crusher Zone, Pali, Faridabad, 121001



WEIGHMENT SLIP (INWARD)

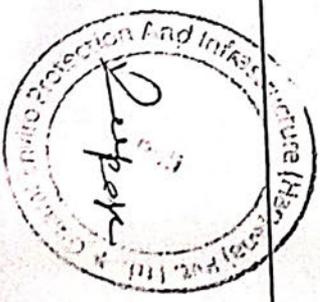
410000373 SHREE KRISHNA BUTTONS

PLANNED VEHICLE:	HR-38-AB-0719	ACTUAL VEHICLE:	HR-38-AB-0719	TICKET DATE:	10.06.2024
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SITE IN DATE	10.06.2024	TIME:	22:40:00	SITE OUT DATE	10.06.2024	TIME:	23:52:00
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MANIFEST NO:	1407069733	DATE:	09.06.2024	DRIVER STATUS(V/N)	
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GROSS WEIGHT :	5.345	NAME & SIGNATURE OF OPERATOR
	TARE WEIGHT : 5.000	
	NET WEIGHT : 0.345	



Printed By : GB0246(Deeptak Sharma Gobold)

Print Date : 11/06/2024-10:32

 <p style="text-align: center;">HARYANA STATE POLLUTION CONTROL BOARD Star Complex, Opps. General Hospital, Delhi Road, Sonapat Ph. 0130. 2236119(0) Email:- hspcbhrst@gmail.com (Hazardous Waste Manifest) Form 10 [See rule 19(1)]</p>		<p>Manifest No: 70731120</p> <p>YELLOW</p>	<p>Copy 2</p>
<p>HQ: Haryana State Pollution Control Board, C-11, Sector 6, Panchsala 131109, Ph: 0172-2577570-73, Email: hspcbho@gmail.com</p>			
1	Sender's Name, Mailing Address, Phone no & Email Address:	SHREE KRISHNA BUTTONS PLOT NO 29 HSIIDC PHASE I BARIII SONIPAT 9811167073 shreekrishnabuttons29@gmail.com	
2	Authorization Application No.:	7548691	
3	Authorization Letter No and Date:	HWM/SON/2023/7548691, 2023-08-22	
4	Authorization validity:	From: 2023-08-18 To: 2020-09-30	
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village Pall near Pall Mohabatnabad Stone Crusher Zone, Faridabad	
6	Transport's Registration No:	HR-38-A B-0719	
7	Vehicle No. & Type:	0719 Truck	
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pall, near Pall- Mohabatnabad Stone crusher Zone, faridabad, Haryana 7290099651 haryana@luthraindia.com	
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021	
10	Total Quantity:	0.318 MT	
11	Physical Form:	Solid,	
12	Number of Containers:	1	
		Container 1	0.318 MT
13	Name of Schedule:	Schedule I	
	Name of Process/Sub Class/Basel no.:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)	
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment	
	Detail Reason of Subclass/Basel no.:		
	Quantity:	0.318 MT	
	Waste Type:	Landfillable	
	Waste Storage:	Others bags	
	Waste Description:	ETP SLUDGE	
14	Sender's Certificate:	<p>I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by SHREE KRISHNA BUTTONS applicable national government regulations.</p> <p>Name & Stamp of Industry : SHREE KRISHNA BUTTONS Date :10-Jun-24 Signature _____</p>	
15	Transporter Acknowledgement of Receipts of Wastes:	<p>Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Date :10-Jun-24 Signature _____</p> <p>Authorized Signatory</p>	
16	Special handling instructions and additional information	USE PPE'S	
17	Receiver's Certification for receipt of Hazardous and other waste:	<p>Stamp of: M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village Pall, near Pall- Mohabatnabad Stone crusher Zone, faridabad Date: ___-___-___ Signature _____</p> <p>Signature: _____ Gujarat Enviro protection & Infrastructure (H) Pvt. Ltd. Stone crusher Zone, FARIDABAD</p>	

** This Is System Generated Manifest for HAZARDOUS AND OTHER WASTE by HROCMMMS Haryana **
 Created By OCMMS ID:- 18SON16302 | Created Date:- 10-Jun-24 | SHREE KRISHNA BUTTONS, PLOT NO 29 HSIIDC PHASE I BARIII SONIPATI



HARYANA STATE POLLUTION CONTROL BOARD
 Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130.
 2236119(0) Email:- hspcbros@gmail.com
(Hazardous Waste Manifest)

Manifest (No)
70251120
WHITE

Copy 1

Form 10
 [See rule 19(1)]

By Sender To HSPCB

HQ. Haryana State Pollution Control Board,
 C-11, Sector-6, Panchkula 131103,
 Ph 0172-2571670-73,
 Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	SHREE KRISHNA BUTTONS PLOT NO 29 HSIIDC PHASE I BARHI SONIPAT 9811107073 shreekrishnabuttons29@gmail.com
2	Authorization Application No.:	7548691
3	Authorization Letter No and Date:	HWM/SON/2023/7548691, 2023-08-22
4	Authorization validity:	From: 2023-08-18 To: 2026-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village Pall near Pall Mohabatabad Stone Crusher Zone, Faridabad
6	Transport's Registration No:	HR-38-A B-0719
7	Vehicle No. & Type:	0719 Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pall, near Pall- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity:	0.318 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
		Container 1 0.318 MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)
	Name of Process Waste (Category No):	Chemical sludge from waste water treatment
	Detail/Reason of Subclass/Basel no:	
	Quantity:	0.318 MT
	Waste Type:	Landfillable
	Waste Storage:	Others bags
	Waste Description:	ETP SLUDGE
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
	Name & Stamp of Industry :	SHREE KRISHNA BUTTONS Date :10-Jun-24 Signature
15	Transporter Acknowledgement of Receipts of Wastes:	Authorized Signatory
	Stamp of: Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd.	Date :10-Jun-24 Signature
16	Special handling instructions and additional information	USE PPE'S
17	Receiver's Certification for receipt of Hazardous and other waste:	
	Stamp of: M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd	Signature
	Village Pall, near Pall- Mohabatabad Stone crusher Zone, faridabad	
	Date: - - - -	

** This Is System Generated Manifest for HAZARDOUS AND OTHER WASTE by HIROCMMS Haryana **
 Created By OCMMS ID:- 18SON16302 | Created Date:- 10-Jun-24 | SHREE KRISHNA BUTTONS, PLOT NO 29 HSIIDC
 PHASE I BARHI SONIPATI



हरियाणा HARYANA

K 620384

THIS Agreement is made at Faridabad on this 31st day of December 2022

BY AND BETWEEN

Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd., a company incorporated and registered under the provisions of the Companies Act, 2013 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) (hereinafter referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the FIRST PART

AND

M/s. Shree Krishna Buttons which is a Company / Partnership Firm / Proprietary Concern duly incorporated under the provisions of Plot No-29, NSIC, Phase-1, Industrial Area located at Bashi Sewepet and having its registered office at Plot No-29, NSIC, Phase-1, Industrial Area (hereinafter referred to as The Client which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the SECOND PART.

Recitals

WHEREAS Haryana Environmental Management Society (HEMS), a society registered under the Societies Registration Act, 1860 having its registered office at SCO 45, 1st floor, Sector -31, HUDA Market, Gurgaon, Haryana acting as a nodal agency of the Government of Haryana has awarded the work to a Consortium of Members led by Gujarat Enviro Protection & Infrastructure Ltd. (GEPIL) for development and operation of a Hazardous Waste Management Facility (HWM Facility) at Village Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad, Haryana on the leasehold land as per Lease Agreement executed between HEMS and Municipal Corporation, Faridabad (MCF) on 19th April 2005.

For Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorised Signatory

For SHREE KRISHNA BUTTONS

SIGNED for & on behalf of Client

Partner

AND WHEREAS the Consortium of Members led by GEPIL have formed a Special Purpose Vehicle ("SPV") called Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd. (GEPIL (Haryana)) to develop, operate and maintain the said Hazardous Waste Management Facility at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana through an Agreement executed between HEMS, GEPIL (Haryana) and GEPIL, Surat on 30th June 2005.

AND WHEREAS the Party of the First Part is inter alia engaged in the business activities of development, operations and maintenance of infrastructure projects for hazardous waste management as specified in Hazardous Waste (Management and Handling) Rules, 1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments (hereinafter referred to as "The Rules") and has been given authorization by Haryana State Pollution Control Board (HSPCB) to set up an Integrated Common Hazardous Waste Treatment, Storage & Disposal Facility (TSDF) at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the Second Part is generating hazardous waste and has approached the Party of the First Part for managing and disposing off its Hazardous Waste as per applicable rules since the Party of the First Part has set up the said facility at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the First Part has agreed to accept Hazardous Waste generated by the Party of the Second Part for collection, transportation, storage, treatment and disposal on the mutually agreed terms and conditions stated hereunder.

THIS DEED THEREFORE WITNESSES AS FOLLOWS:

1. DEFINITIONS AND INTERPRETATIONS

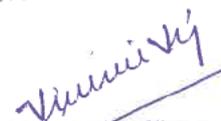
- 1.1 "TIME" shall be stated in Hours and shall mean Indian Standard Time.
- 1.2 "DAY" means a period of twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.
- 1.3 "WEEK" means a period of seven (7) consecutive days beginning from a day.
- 1.4 "MONTH" means a period beginning at 08.00 hours on the first day of Calendar Month and ending at 08.00 hours on the first day of succeeding Calendar Month.
- 1.5 "YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day.
- 1.6 "FINANCIAL YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day. It starts from 1st day of April month of the year and ends on 31st day of March month of next year.
- 1.7 "ACTIVE TERM" means the term during which GEPIL (Haryana) shall receive, transport, store, treat, recycle, recover and dispose of the hazardous waste at the TSDF site as per authorization granted by the HSPCB.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.



SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

For SHREE KRISHNA BUTTONS



Partner

SIGNED for & on behalf of Client

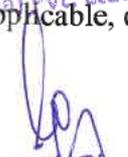
- 1.8 "FORCE MAJEURE" means any event or circumstance or combination of events or circumstances beyond the reasonable control of either party (the "Affected Party") and such event or circumstance cannot by exercise of reasonable diligence be prevented or cause to be prevented; cannot, despite the adoption of reasonable precautions or alternative measures (where sufficient time to adopt such precautions or alternative measures before the occurrence of such event or circumstance is available) be prevented; and which materially and adversely affects such party's performance of its duties and obligations under this Agreement.
- 1.9 The headings of or title to the Clauses in this Agreement shall not be deemed to be a part thereof or be taken into consideration in the interpretation or construction thereof.
- 1.10 Words imparting the singular only also include the plural and vice versa where the context so requires.
- 1.11 "TSDF" means Treatment, Storage & Disposal Facility operated by GEPIL (Haryana) located at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana
- 1.12 HSPCB means Haryana State Pollution Control Board, CPCB means Central Pollution Control Board and MoEF means Ministry of Environment and Forests.
- 1.13 "Client" means a Company / Partnership Firm / Proprietary Concern / Co-operative Society, AOP etc which generates hazardous wastes as defined in the Hazardous Waste (Management & Handling Rules)1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments.

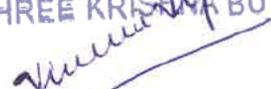
2. **PERIOD OF AGREEMENT**

- 2.1 The present Agreement shall remain in force for the Active Term or five years from date of agreement unless terminated earlier due to any of the reasons mentioned in this Agreement.
- 2.2 GEPIL (Haryana) will issue a Registration Certificate valid for 5 years effective from date of agreement. The registration shall need to be renewed including execution of fresh Agreement by the Client at least three months before the expiry of the current Agreement.

3. **TERMINATION OF AGREEMENT**

- 3.1 Both the Parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities:
- i. On expiry of Authorization granted to the Client and the same having not been renewed by the Client or of the same having not been granted by Haryana State Pollution Control Board (HSPCB).
 - ii. On expiry of HEMS membership and the same having not been renewed by the Client or of the same having not been granted by HEMS.
- 3.2 This AGREEMENT can be terminated by the Client after giving a written Notice of at least 30 days to the other party. The provision relating to minimum charges shall be applicable, during the notice period in accordance with Clause 10.2.

For Gujarat Environmental Protection And Infrastructure Development Pvt. Ltd.

 SIGNED for & on Behalf of GEPIL (Haryana)

FOR SHREE KRISHNA BUTTONS

 SIGNED for & on behalf of Client
 Partner

- 3.3 Both the Parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventualities, it will be the sole responsibility of the Client to handle, treat and dispose off its Hazardous Waste in accordance with the relevant provisions of law.

4. **REGISTRATION**

- 4.1 The Client shall pay non refundable charges of ₹ 1000=00 (Rupees One Thousand Only) towards Registration every five years.
- 4.2 The Client shall pay non refundable charges of ₹ 8000=00 (Rupees Eight Thousand Only) towards Finger Printing Analysis of the waste to be conducted by GEPIL (Haryana) for waste characterization.
- 4.3 After having registered, if the registration is terminated within the validity period of the present Agreement because of any reason stated in this Agreement, then in that event, the registration can be revived on payment of non-refundable re-registration charges of ₹ 500/- (Rupees Five hundred only). Such re-registration shall be valid till the expiry of the last Registration Certificate.
- 4.4 The registration under this Agreement is not transferable in any manner whatsoever.

5. **TREATMENT & DISPOSAL CHARGES**

- 5.1 The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable under this Agreement for different types of wastes generated by the Client are as follows:

Sr. No.	Type of Wastes	Treatment and Disposal Charges (₹ Per MT)	Quantity(In MT)
1	ETP Sludge	1,815/-	0.500
2			
3			
4			
5			
6			

(Attach sheets in case of more types of wastes)

- 5.2 GEPIL (Haryana) shall charge the Client towards treatment & disposal on the basis of weighment to be done at the TSDF site. If the Weigh Bridge at the site is not working, it will be weighed at an outside Weigh Bridge approved by GEPIL (Haryana).
- 5.3 The rates specified in Schedule I to this Agreement are based on general characteristics of the specified type of waste. In case any waste of the Client that

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

FOR SIGNATURE AND STAMP
HARYANA BUTTONS

[Signature]
Partner

SIGNED for & on behalf of Client

either does not fall under the mentioned categories or requires special type of treatment before or after disposal, the Client agrees to pay the rates for the same which shall be fixed on case to case basis depending upon the characteristics of the waste & treatment required in consultation with HEMS.

6. TRANSPORTATION CHARGES

- 6.1 The Client has requested GEPIL (Haryana) to provide NIL numbers of storage containers of NA capacity each to avoid frequent transportation. GEPIL (Haryana) has agreed to provide the said containers in consideration of which the client has agreed to pay ₹. NA (Rupees NA) as interest free security deposit to GEPIL (Haryana). The Client shall be responsible for the security and upkeep of as well as any damage caused to the container while it is lying at the premises of the Client.
- 6.2 M/s. GEPIL (Haryana) shall provide the fleet of waste transport vehicles of different capacities duly authorized by HSPCB. As per the requirements of the Client, lowest capacity vehicle for transporting its Hazardous Waste on full vehicle load basis to the TSDF Site shall be sent by GEPIL (Haryana) at the cost of the Client.
- 6.3 The Transportation Charges for transportation of waste from location of Client to the TSDF site are mentioned in Schedule II to this Agreement.
- 6.4 The Transportation Charges applicable under this Agreement at the current rates, excluding taxes, are ₹. (AS PER SCHEDULE -2) per km per MT Taxes, as applicable, are payable extra.

7. REVISION OF CHARGES

- 7.1 The Client covenants that various notified charges like Treatment & Disposal Charges, Transportation Charges etc and any other unforeseen charges under this Agreement for its Hazardous Waste shall be subject to revision and inclusion during the currency of this Agreement in consultation with HEMS, as and when such revision is called for due to any reason whatsoever. GEPIL (Haryana) shall inform the Client about such revisions in advance through a separate letter.
- 7.2 All Government, municipal, panchayat taxes, duties, levies, octroi, tolls, service tax etc., as applicable from time to time, related to transportation, treatment, storage, disposal and other services rendered under this Agreement shall be borne by the Client. In case the same are paid by GEPIL (Haryana), the Client shall reimburse the amount thereof to GEPIL (Haryana).
- 7.3 Service Tax or any other existing taxes as applicable presently on services related to disposal of hazardous waste have to be paid by the client.

8. OBLIGATIONS OF THE CLIENT

- 8.1 While entering into the present Agreement with GEPIL (Haryana), the Client shall submit the categories of Hazardous Waste along with the quantity and its desire to dispose off the same by GEPIL (Haryana). The said categories of Hazardous Waste shall be as per the parameters specified in the Schedules of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016, as amended from time to time.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

SIGNED for & on behalf of Client

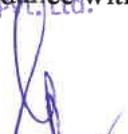
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Partner

8.8 If and when an accident occurs while loading Hazardous Waste at the Client's site, the Client shall immediately report the same to HSPCB and other authorities as per the Rules and also to GEPIL (Haryana).

8.9 **Rejection of Waste**

- i. The Client agrees to maintain waste characteristics close to Finger Print Analysis Report of the waste (attached as Schedule III to this Agreement). In case of variation of over 5% in waste characteristics mentioned in the said Schedule, the Client covenants to pay the revised treatment and disposal charges determined for its specific waste type and characteristics failing which the Client shall accept the hazardous waste back at its own cost in accordance with Clause 8.9 (ii) and 8.9 (iii).
 - ii. The Client shall be required to accept Hazardous Waste back and bear the cost of return transportation of full vehicle load, if the same is rejected by GEPIL (Haryana) due to any of the following reasons:
 - a) The variation in waste characteristics is beyond 5%.
 - b) The wastes contain unacceptable wastes types as listed under Clause 9.2.
 - iii. If the Client fails to do so within 2 days of reporting the matter, its registration will be terminated with intimation to HEMS. In the event of waste rejection, the Client shall be totally responsible and liable for any consequence arising thereof and GEPIL (Haryana) reserves all rights to take any suitable actions under the law.
- 8.10 During wet period of monsoon season, Hazardous Waste may not be accepted at the TSDF Site. During this period Client is required to make a provision to store its Hazardous Waste for a minimum period of four months, as per the requirement of HSPCB.
- 8.11 GEPIL (Haryana) may request the Client, under intimation to HEMS, to provide any additional information, as may be required, for treatment and disposal of waste or as asked for by HSPCB / CPCB / MOEF / any other Statutory Authority. The Client shall send the said information to GEPIL (Haryana) at least two days before the scheduled time, if specified by the information seeking authority else within two weeks time.
- 8.12 The Client shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules as amended from time to time as also with the conditions of the present Agreement and that any breach committed thereof shall render the Client not eligible for disposing of its Hazardous Waste in TSDF site.
- 8.13 The Client shall not claim any right, interest or privilege in or in relation / connection with Hazardous Waste accepted at the TSDF site.
- 8.14 In case of any change in constitution of firm or company or proprietary concern, company name, products or quality and/or production rate of products or waste quantity or characteristics, the Client shall intimate GEPIL (Haryana) by written notification by registered letter / speed post / courier prior to proposed date of change and get its waste Finger Printing Analysis done again, where ever required, in accordance with Clause 4.2.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.



SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

 PARTNER

SIGNED for & on behalf of Client

9. QUALITY

- 9.1 The Client hereby covenants to ensure that its Hazardous Waste shall, under all circumstances, conform to the norms specified by HSPCB and as prescribed under the provisions of law for the time being in force.
- 9.2 The Client agrees not to send the following type of wastes which could be detrimental to the environment, safety of the facility and to the persons handling it in any manner:-
- i. Wastes containing explosive substances (An explosive substance is a solid or liquid substance (or mixture of substances) which is, in itself, capable by chemical reaction of producing gas at such a temperature and pressure and at such a speed as to cause damage to the surroundings.)
 - ii. Waste which has an obnoxious odour.
 - iii. Waste which is flammable (Flash point below 65°C)
 - iv. Waste which contains shock sensitive substances (Shock sensitive refers to the susceptibility of a chemical or substance to rapidly decompose or explode when struck, vibrated or otherwise agitated.).
 - v. Waste which contains volatile substance of significant toxicity.
 - vi. Wastes containing Radio active substances

10. QUANTITY

- 10.1 Subject to the conditions mentioned under Clause 3.2, the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of ----- MT per day and 0.500 MT per annum, which will be called the Contracted Quantity.
- 10.2 If the Client wants to send the requisite Hazardous Waste less than 90% of the aforesaid Contracted Quantity, than in that event, the Client can request GEPIL (Haryana), along with necessary justifications, for change in its Contracted Quantity twice in a year by providing at-least three months notice. The client shall still be liable to pay to GEPIL (Haryana) for the Minimum Quantity i.e. 90% of the Contracted Quantity till the expiry of three months notice period. The receipt of waste shall be monitored by GEPIL (Haryana) on quarterly basis and charges for deficit, if any shall be billed accordingly. In case of Force Majeure conditions at the Client's premises leading to reduction in annual waste generation, the liability to pay for minimum quantity shall be waived for the period of Force Majeure.
- 10.3 If the Client exceeds the annual Contracted Quantity of Hazardous Waste for disposal, then in that event Client covenants to increase the security deposit accordingly as per Clause No. 11.1.

11. BILLING AND PAYMENT OF CHARGES

- 11.1 The Client shall effect arrangement to make the payment of interest free Security Deposit of ₹ 17555/- (Rupees Seventeen thousand five)

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

Partner

8

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

SIGNED for & on behalf of Client

- hundred fifty five. Only) equivalent to Treatment & Disposal Charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the Transportation, Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other / pending claims of GEPIL (Haryana) against the Client, if any.
- 11.2 In case of insufficient balance (Security Deposit) in the Client's account, GEPIL (Haryana) shall not send the waste collection vehicle.
- 11.3 GEPIL (Haryana) shall raise the bill against each waste disposal consignment (towards Transportation, Treatment & Disposal Charges) within three days of receipt of the waste at the TSDF Site. The client shall pay the bill within 30 days from the date of issue of bill.
- 11.4 The Client shall, upon receipt of the bill from GEPIL (Haryana), make full payment on or before the due date mentioned in the bill. In case of delayed payment by the Client, interest at the rate of 15% per annum shall be charged by GEPIL (Haryana) on delayed payments. .
- 11.5 In case of default / dishonor in payment, GEPIL (Haryana) shall give seven days notice to Client, with information to HEMS, for settlement of outstanding dues by effecting the payment through DD/pay order along with interest else the Registration of Client shall be cancelled.
- 11.6 In the event of cancellation of Registration due to reasons mentioned under Clause 11.5, the client can re-register upon payment of balance dues along with interest through DD / Pay order apart from non-refundable re-registration charges in accordance with Clause 4.3.

12. **DEFAULT**

- 12.1 If the Client fails and /or defaults in the discharge of any of his obligation under the present Agreement, the GEPIL (Haryana) after serving seven days notice shall have discretion to (i) cancel the Client's Registration & refuse to accept Hazardous Waste of the Client for disposal, and (ii) notify to HEMS and HSPCB the name of the Client informing about such default.
- 12.2 In the event of Client committing any breach/violation of any condition of the present Agreement or any provision of Law / Act / Rules for the time being in force, GEPIL (Haryana) reserves its right to suspend / cancel the registration for such period as it deems fit with information to HEMS.
- 12.3 Where an offence under the Environment (Protection) Act 1986 or under the Rules framed thereunder, has been committed by the Client or is attributed to any negligence on the part of the Client which shall include its Director, Partner, Proprietor, Manager, Secretary, Officer etc. and if such Client is guilty of the offence or is liable to be prosecuted against and punished accordingly, no suit, prosecution or legal proceeding (s) shall lie against GEPIL (Haryana) for the offence committed by the Client .
- 12.4 GEPIL (Haryana) reserves its right to issue a show cause notice to the Client, with information to HEMS, if it is of the opinion that the Client has contravened the provisions of the present Agreement, requesting the Client to remedy the

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

FOR THE CLIENT'S BUTTONS

[Signature]

Partner 9

SIGNED for & on behalf of Client

contravention within 15 days time. The said notice served shall specify the measures to be taken by the Client in remedying the said contravention.

13. INDEMNITIES

- 13.1 The Client shall be deemed to be in exclusive possession and control of the said Hazardous Waste and shall be fully liable and responsible for its arrangement, appurtenances and properties before completely loaded waste transport vehicle of GEPIL (Haryana) leaves the Client's premises.
- 13.2 Accordingly the Client hereby covenants and agrees to fully protect, indemnify and hold GEPIL (Haryana), its employees, agents and successors and assignees harmless against any and all claims, demands, action, suits, proceedings and judgment and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against successors and assignees or by third parties on account of damages or injury to property or persons or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtenances and properties of the Client .
- 13.3 It is also agreed by and between the Parties hereto that GEPIL (Haryana) is not and shall not be liable in any manner whatsoever due to any negligence and for any reason or otherwise of the Client, in disposing its Hazardous Waste at the factory site of the Client or at any other place.

14. FORCE MAJEURE

- 14.1 In case of any Force Majeure event at the site of the Client, GEPIL (Haryana) shall not be saddled with any liability contingent or otherwise but in that case, it shall be the sole liability of the Client.
- 14.2 In case of any environmental risk arising during the performance of this Agreement at the TSDF site either due to Force Majeure event or due to circumstances beyond the reasonable control of the parties hereto, neither of the parties shall be liable for the consequences arising there from.
- 14.3 Both the parties hereto agree that due to change in any laws related to waste disposal mechanism / criteria or due to any directive of any Court or Authority, if GEPIL (Haryana) is to incur any additional financial burden consequent upon any alteration and / or modification in respect of land-filled waste, then, in that case the Client shall be liable to contribute for the same in proportion to its disposal of Hazardous Waste quantity in TSDF site. The actual burden shall be determined in consultation with HEMS.
- 14.4 Both the parties hereto agree that in any event of there being order in form of any injunction, stay or otherwise from any Court, HSPCB or any other Authority stopping the functioning of the Site or otherwise whereby GEPIL (Haryana) becomes unable to accept Hazardous Waste of the Client, GEPIL (Haryana) shall not be responsible or made responsible and / or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the Client to get the needful done in respect of disposal of its Hazardous Waste.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

For SHREE KRISHNA BUTTONS

Partner 10

SIGNED for & on behalf of Client

15. PREVIOUS CORRESPONDANCE

- 15.1 Save and except all discussions and meetings held and correspondence exchanged between GEPIL (Haryana) and the Client in respect of this Agreement and any decisions arrived at therein in the past and before coming into force of the present Agreement, no reference of such discussions with the Client for interpreting the present Agreement or otherwise shall be made. Whereas, Waste Data Sheet and Application Form, will be treated as part of this Agreement.

16. ARBITRATION

- 16.1 In case of any dispute or difference of opinion that may arise out of the present Agreement, the matter shall be settled by the parties by mutual negotiations to be concluded within 45 days from the date of intimation of existence of dispute or difference of opinion, as the case may be, by one party to the other party, failing which, the matter shall be settled through arbitration. Both the parties shall appoint an arbitrator each, and the two arbitrators so appointed, shall appoint the third arbitrator. The third arbitrator shall be the presiding arbitrator of the panel. The arbitration shall be as per the Arbitration & Conciliation Act, 1996. The venue of arbitration shall be Faridabad. The arbitration proceedings shall be recorded in English and the arbitration award shall be final and binding on both the parties.

17. LAWS GOVERNING THE AGREEMENT

- 17.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

18. AMENDMENTS:

- 18.1 GEPIL (Haryana) may, if required at any point of time make suitable change in the present Agreement in consultation with HEMS after serving a notice to the said Client.

for Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

For SHREE KRISHNA BUTTONS

Partner

SIGNED for & on behalf of Client

19. JURISDICTION

19.1 Subject to the provisions of Clause 17 of this Agreement, the parties hereto mutually agree that the Civil Courts at Faridabad only shall have jurisdiction for all the disputes/differences arising out of this Agreement.

20. The addresses of the parties hereto, unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows:

- 1) M/s. Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd.
Reg. 370, S V P Road, Shop 8, Plot 384, Cigaretwala
Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas
Hospital, Mumbai (Maharashtra)
- 2)

IN WITNESS WHEREOF the parties hereto acting through their properly constituted representatives have set their hands to cause this Agreement signed and executed in their respective names and on their behalf.

For and on behalf of
GEPIL (Haryana)
 Director/Authorised Signatory
 For Gujarat Enviro Protection And
 Infrastructure (Haryana) Pvt. Ltd.

Name : Mr. Ashwani Kumar
 Designation : (Site Head)
 Address : Gepil (hr)

Witness :

1. Name : Love Gautam.
 Designation : Manager
 Address : Gepil (hr)

2. Name :
 Designation :
 Address :

For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

Vijimi Vij
 For and on Behalf of Client
 (Sign & Stamp)
 FOR SHREE KRISHNA BUTTONS

Partner

Name : *Vijimi Vij*
 Designation : *owner*
 Address : *Plot No-29, HSIDC Industrial Area Gashi, (Sonapat)*

Witness:

1. Name :
 Designation :
 Address :

2. Name :
 Designation :
 Address :

FOR SHREE KRISHNA BUTTONS

Vijimi Vij

SIGNED for & on behalf of Client
Partner 12



Schedule - I

Rates for Landfill, Solidification & Stabilisation and Incineration (Effective From 01/04/2022)				
	Up to 400 M T	401 To 700 M T	701 To 1200 M T	Above 1200 M T
a. Fixed Landfill Charges (Rs. Per M T)	1815	1794	1773	1761
b. Solidification & Stabilisation Charges (Rs per M T)				
Waste : Additives				
1:0.10	2608	2396	2375	2347
1:0.20	3409	3242	3307	3272
1:0.30	4038	3962	3922	3882
1:0.40	4510	4422	4374	4332
1:0.50	4983	4887	4839	4784
1:0.60	5598	5489	5435	5374
1:0.70	6213	6083	6023	5961
1:0.80	6761	6626	6556	6489
1:0.90	7248	7105	7028	6961
1:1.00	7732	7576	7500	7419
c. Variable Incineration Charges (Rs. Per M T) - for a category of waste of a particular calorific value (in KCal/Kg) as per the ranges given below :				
Calorific value				
Upto 2500 KCal/kg	21111	20480	20271	19845
Greater than 2500 & up to 4500KCal/kg	17347	16826	16658	16308
Greater than 4500 KCal/kg	14522	14077	13932	13652

Notes:-

- The above rates are valid up to 31.03.2023. Thereafter the rates shall attract escalation @ 4% on annual basis.
- The above rates are for the specified type of waste. In case any waste that may require special treatment prior to its disposal, the rates for such waste shall be fixed on case to case basis depending on the characteristics of waste & treatment required in consultation with HEMS
- The rates for solidification and stabilization are for the waste that requires additives up to 1:1.0 ratios. If the waste requires additives more than 1:1, the rates shall be charged depending on the quantity of additives required to be added & its bulking factor to be decided in consultation with HEMS.
- The rates of Solidification & Stabilization as well as rates for incineration include landfill charges. No extra charges will be levied for residue disposal landfill. we will charge 5% CRF charges on total invoicing as per hems guideline in case of secured landfill and Solidification & Stabilization.
- The above rates are exclusive of any statutory levies which will be payable extra.
- Process for printing of manifest @ Rs. 10/- for each.
- Further, the charges in respect of preprocessing process where ever applicable, remains unchanged and are as under:
 - Charges for de-watering/ drying @ Rs. 1000/- MT on Hazardous waste having moisture content more than 40%.
 - Charges for neutralization @ Rs. 1000/- MT on Hazardous waste having pH between 4 and 2 and greater than 12.
 - We will also be charging neutralization @ Rs. 2000/- MT on Hazardous waste having pH lesser than 2.

SIGNED for & on Behalf of GEPIL (Haryana)

For Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd.

Director/Authorised Signatory

SIGNED for & on Behalf of Client

Partner



Schedule- II Transportation
Charges (Rs. per Km per MT)

Revised Rates effective from 01-10-2022 (Fuel Price: 90.12 per liter)

One Way Distance	1 MT			3 MT			7 MT			9 MT			12 MT			16 MT & Above		
	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost
Upto 75 KM	9.02	21.09	30.11	6.09	6.84	12.93	4.68	2.35	7.03	4.73	2.35	7.08	4.52	2.15	6.67	4.56	2.15	6.71
75 to 200 KM	9.03	14.77	23.80	5.25	4.94	10.19	4.09	1.59	5.68	4.15	1.59	5.74	3.96	1.39	5.35	4.01	1.39	5.40
>200 KM	9.03	13.89	22.92	5.25	4.24	9.49	4.09	1.26	5.35	4.15	1.26	5.41	3.96	1.14	5.10	4.01	1.14	5.15

Note:-

- The above revised rates are based on current (revised) Diesel price of Rs. 90.12 per liter. The 'Fuel Cost' component of the rates shall be adjusted based on the rates of Diesel at Faridabad (Haryana) on quarterly basis i.e. 1st of April, July, Oct. & Jan. of each year.
- The 'Other Cost' component of rates is firm up to 31.03.2023 and shall be subject to 3% escalation on annual basis thereafter.
- The rates indicated above are for actual Distance of the Generator's unit from the TSDF site. The chargeable distance will be double the actual one way distance from TSDF site to the Generator's unit i.e. to & fro for full truck load. Minimum charges payable will be Truck Capacity in MT *Rate per km/MT*To & fro distance of Generator's unit from TSDF Site.
- The transportation rates are excluding loading, packing material, toll tax and any other statutory levies.
- The maximum loading time and detention charges beyond the free loading time for different capacity vehicles are as given below:

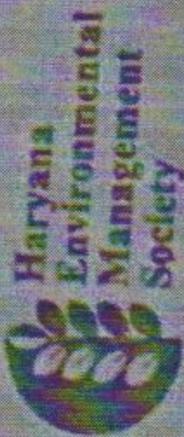
Sr. No	Vehicle Capacity	Free Loading Time	Detention Charges/hr
(i)	1 MT	2 Hrs	300/-
(ii)	3 MT	2 hrs	300/-
(iii)	7 MT	3 hrs	360/-
(iv)	9 MT	3 hrs	360/-
(v)	12 MT	4 hrs	400/-
(vi)	16 MT	4 hrs	400/-

For Gujarat Enviro Protection
Infrastructure (Haryana) Pvt. Ltd.
SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorised Signatory

SIGNED for & on Behalf of Client

Partner



Haryana Environmental Management Society

SCO - 45, 1st Floor, Sector - 31,
HUDA Market, Gurugram - 122001
Haryana, (INDIA)
Tel. No. 0124 - 4931501, 4100269
Email ID: hems_hry@hems.org.in

RECEIPT / CERTIFICATE

Sr. No. **35972**

Date: **08/05/24**

Membership No. HEMS: **CMM/SPT/0621**

Received With thanks from M/s **Shree Krishna Buttons**
Plot No. 29, HSIDE, Phase-I, Barchi, Distt. Sonapat - 131021(Hy.)

the amount of Rupees **Two thousand three hundred sixty only**

Vide Cheque / DD / NEFT **799491** Dated **19/09/24** Drawn on **PNB**

towards Admission Fee / Annual Subscription for year ending **2024-25**

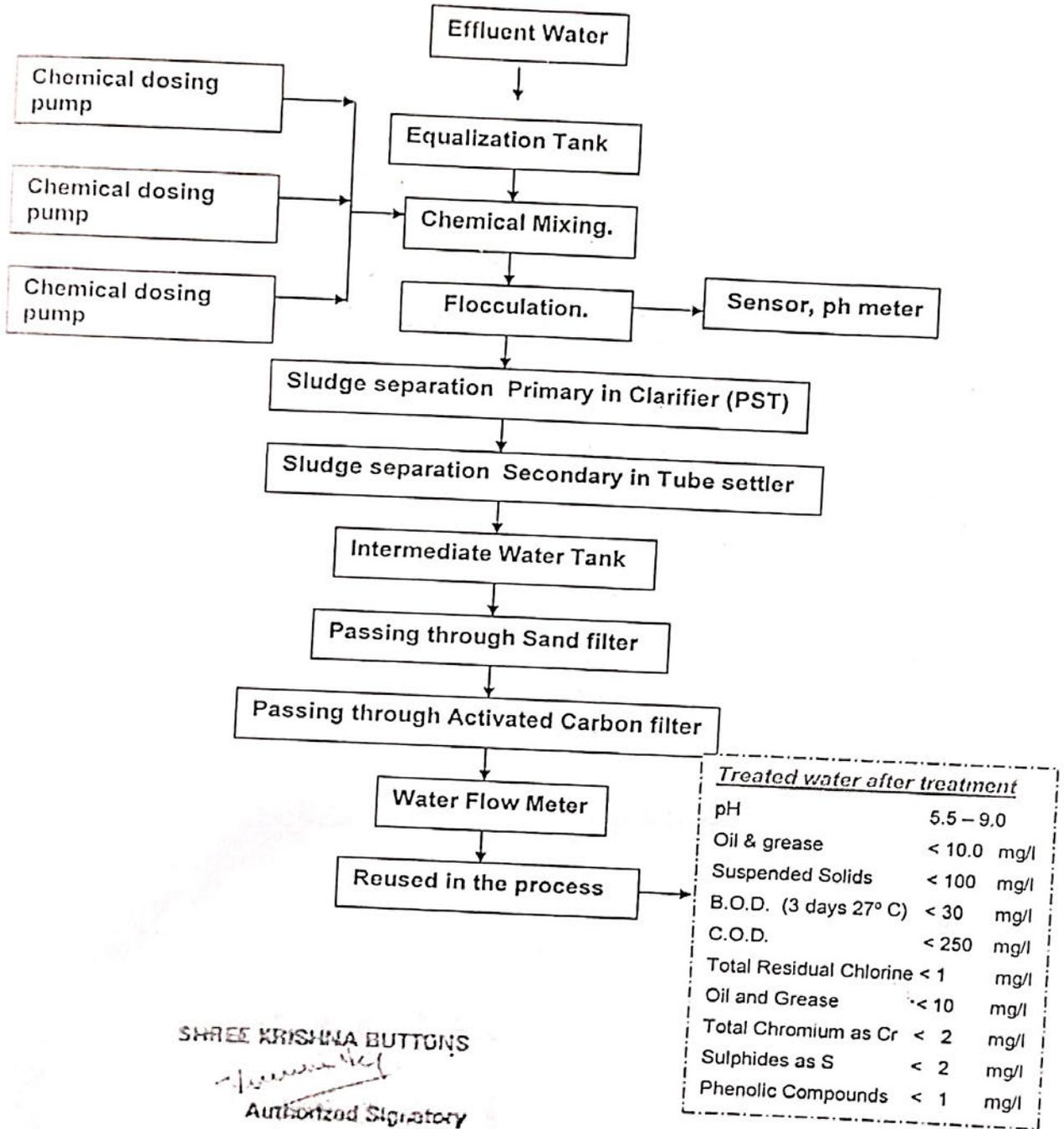
Rs. 2,360/-

for Haryana Environmental Management Society

[Signature]
Authorised Signatory

All Cheques / Dd's are subject to realisation

FLOW CHART OF E. T. P.



SHREE KRISHNA BUTTONS

[Signature]
Authorized Signatory



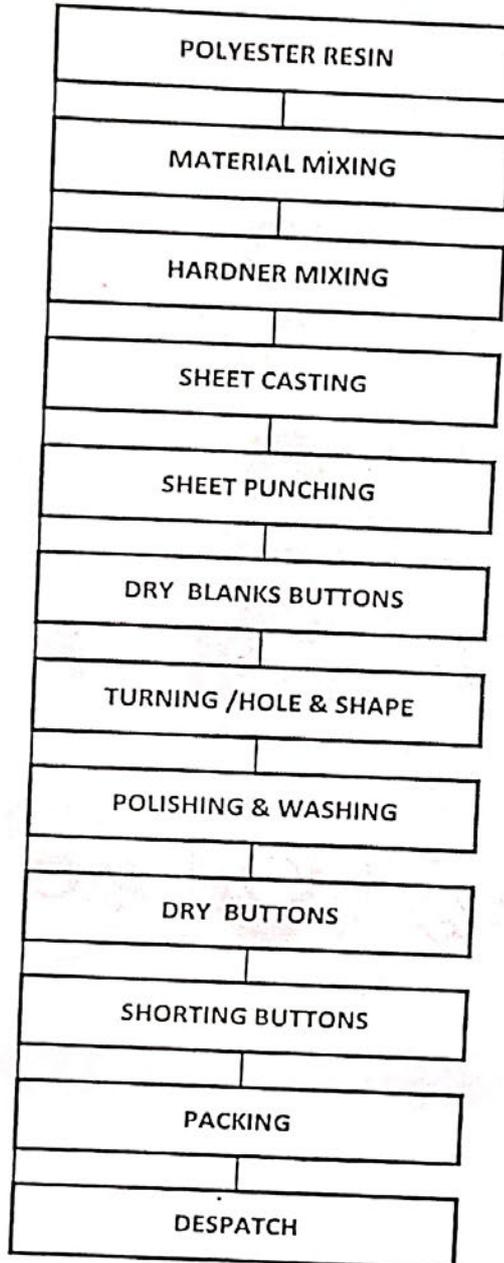
SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. :

Dated: 9/2/24

FLOW PROCESS CHART



SHREE KRISHNA
Authorized Signatory



SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. :

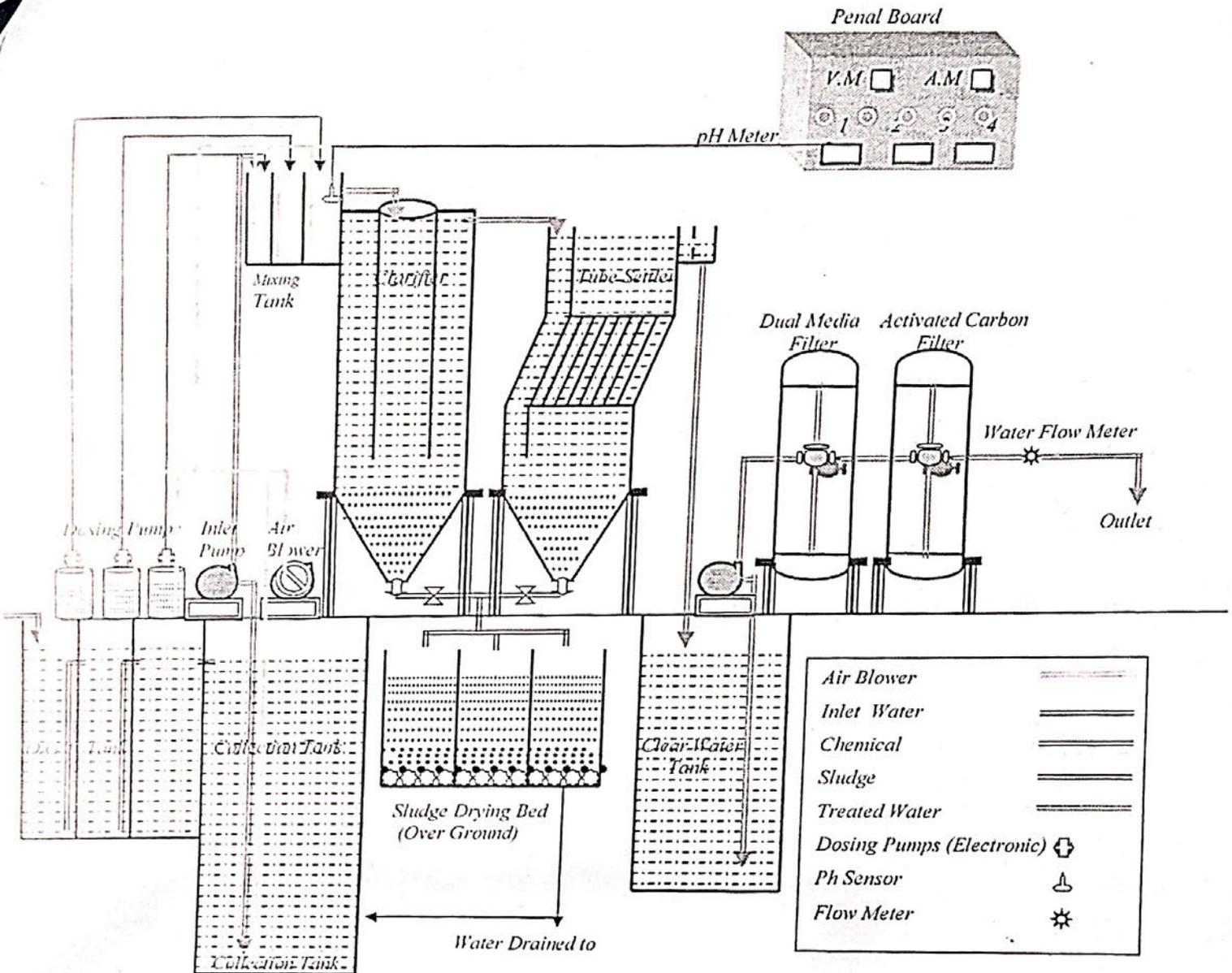
Dated: 9/8/24

MACHINEARY

HYDROLIC MACHINE	1	TURNING M/C	15
MIXER M/C	5	TOOL MAKING M/C	1
WEIGHT M/C	7	TOLL SHARPING M/C	2
CASTING M/C	12	GRINDING M/C	1
PUNCHING M/C	2	MARRY M/C	1
PUNCHING SHARPING M/C	1	SIZE SHORTING M/C	2
HYDRO M/C	3	AIR COMPRESSER	3
DG SET	1		
POLISHING M/C	14	PACKING M/C	5
CETP PLANT		POLY SILING M/C	1
SERVO	1	RO & WATER COLLOR	1

SHREE KRISHNA BUTTONS
 PLOT NO.29, PHASE I, HSIIDC, BARHI,
 DISTT.SONEPAT, HARYANA

EFFLUENT TREATMENT PLANT



SHREE KRISHNA BUTTONS

[Handwritten Signature]
 Authorized Signatory



SHREE KRISHNA BUTTONS
PLOT NO. 29, PH-1, HSIIDC, BARHI

SONIPAT, 131001

Dear Sir,

Please find attached Invoice No. 8019153726 dated 10.06.2024 in respect of waste collected in 10.06.2024 for treatment & disposal wise manifest no 1407069733 and manifest copy no. 6.

You are requested to kindly make this payment by due date to avoid penal interest payment etc.

Collection Charges	Qty	Rate	KM To & FROM	Veh Capacity	Amount (Rs.)
	0.345	5.99	290	7.000	1,382.24

Remark : If Qty is greater than vehicle capacity then , Qty*Rate*KM will be applicable otherwise Veh Capacity*KM*Rate

One Way Distance	1 MT	3 MT	7 MT	9 MT	12 MT	18 MT
0 To 75	32.06	13.84	7.36	7.48	7.11	7.05
76 To 200	25.37	11.01	5.99	6.10	5.75	5.71
>= 201	24.43	10.27	5.64	5.75	5.49	5.44

Collection Charges	Free Loading Time	Free Loading Minutes	Waiting Charge Per Hr(Rs.)	Waiting Charge (Per Minutes)	Waiting Time	Diff (B-A)	Waiting Charge
		(A)		(C)	(B)	(D)	(C*D)
1	2	120	300	5	0	0	0
3	2	120	300	5	0	0	0
7	3	180	360	6	35	145-	0
9	3	180	360	6	0	0	0
10	2	120	300	5	0	0	0
12	4	240	400	7	0	0	0
Total							0

CRF Surcharges @5%	33.88
--------------------	-------

TYPE	MANIFEST NO	QTY	RATE	AMOUNT
------	-------------	-----	------	--------

Other Additional Charges	JCB Charges	Weighing Charges	Total Amount
	0.00	0.00	0.00

For, Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited


Director/Authorized Signatory

2462

39



Transport Movement Order

Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited



TMO NO. 1407069733

DATE: 08.06.2024



Copy 1: Sender Copy

Sender's Details

Name: SHREE KRISHNA BUTTONS
 Address: PLOT NO. 29, PH-1, HSIIDC, BARRI,,,SONIPAT,Haryana
 Mobile No: 9560891752
 Email Id: KBUTTONS.INDIA@GMAIL.COM
 Sender's Authorization No: HWM/SON/2023/7548691

Waste Details

Waste Description : ETP SLUDGE-35.3-LF00LF
 Physical Status : SOLID
 Request QTY : 1.000 (IN MT)
 Reported Qty : Actual Qty: 0.375

Packing Type
 Bags
 Drums
 Loose

Nos.

Receiver's Details

Name: Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited
 Address: Pali Stone,Crusher Zone,Mohabatabad,Faridabad-121001
 Mobile No: Receiver Registration No: HSPCB/CONSENT/:32022091
 Email Id: Lat-Long:

Transporter Details

Name: Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited
 Address: Pali Stone,Crusher Zone,Mohabatabad,Faridabad-121001
 Mobile No:
 Date Of Departure: 09.06.2024



Vehicle Details

Type Of Vehicle: TRUCK Driver Name:
 Vehicle Number: HR-38-AB-0719 Driver Mobile No:
 Vehicle Capacity: 7,000 Driving Licence:
 Insu Exp. Date: 22.12.2024
 PUC Exp. Date: 25.04.2025

Waste Transporter Details

Perticulars	DATE	TIME	TMR
Site Out:	10/06/24	06:00	204708
Client Entry:	10/6/24	12:50 PM	1:25 PM
Client Exit:	10/6/24	01:25 PM	
Site Inw:	11	22:40	205050 19577

SHREE KRISHNA BUTTONS

Signature

Authorized Signatory
Signature With Designation
& Rubber Stamp

Pali Stone,Crusher Zone,Mohabatabad,Faridabad-121001

Note: Use Personal Protective Equipments While Handling Waste #StaySafe #StayProtected



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313101722SONCTO7548590

Dated:12/06/2022

To.

M/s :SHREE KRISHNA BUTTONS
PLOT NO 29 HSIIDC PHASE I BARHI SONIPAT

Subject: Grant of consent to operate to M/s SHREE KRISHNA BUTTONS.

Please refer to your application no. 7548590 received on dated 2022-05-06 in regional office Sonipat. With reference to your above application for consent to operate, M/s SHREE KRISHNA BUTTONS is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	12/06/2022 - 30/09/2026
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	47.0
Total Land Area(Sq. meter)	1012.5
Total Builtup Area(Sq. meter)	1265.0
Quantity of effluent	
1. Trade	2.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	into sewer
2. Trade	Recycle & re-used
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.5-9.0
5. O&G	10 mg/l
Number of stacks	1
Height of stack	

1. NA	
Emission parameters	
1. NA	
Product Details	
1. BUTTONS	864000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.2 KL/day
Raw Material Details	
POLYSTER RESIN	475 Kg/Day
S T Y R E N E M O N O M E R	55 Kg/Day
CATALYST(MEKP)	11 Kg/Day
COBALT	0.6 Kg/Day
WAX	0.6 Kg/Day
PIGMENT COLOUR	4 Kg/Day
SUDARSHAN PEARL	3.5 Kg/Day

Regional Officer, Sonapat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

- (i) Unit will submit analysis reports of effluent within 90 days after issuance of CTO. (ii) Unit will not emits any emissions in atmosphere, if any emissions than unit will provide proper APCM other than provisions already provided. (iii) Unit will obtained authorization under HWM Rules. (iv) Unit will made agreement with GEPIL for proper disposal of H.W.

Digitally signed by NAVEEN
GULIA
Date: 2022.06.12 17:20:48
+05'30'

NAVEEN GULIA
Regional Officer, Sonipat
Haryana State Pollution Control Board.

(2023-24)

FORM 4

[See rules 6(5), 13(8), 16(6) and 20 (2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March]

1. Name and address of facility: SHREE KRISHNA BUTTONS
Plot no 29 Phase-I, HSIIDC, Barhi, Sonapat 131101
2. Authorisation No. and Date of issue: HSPCB/Consent/313101722/SON/CTO/7548590 Dt. 12.06.2022 (Valid 12.06.2022 to 30.09.2026)
HWM/SON/2023/7548691 Dt. 22.08.2023
(Valid 18.08.2023 to 30.09.2026)
3. Name of the authorised person and full address VIMMI VIJ (mob no: 9560891752)
With telephone, fax number and e-mail: (E-mail: renuvimmi@yahoo.com)
4. Production during the year (product wise), wherever applicable: 0.400 MT (approx.)

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated category-wise: Code : 3.2
Chemical Sludge from ETP – 3 MT (approx.)
2. Quantity dispatched:
 - (i) To disposal facility – NIL
 - (ii) To recycler or co-processor or pre-processor - NIL
 - (iii) Others - NIL
3. Quantity utilized in-house, if any - NIL
4. Quantity in storage at the end of the year – NIL (approx.)

Part B. To be filled by Treatment, storage and disposal facility operators

1. Total quantity received - N.A.
2. Quantity in stock at the beginning of the year - N.A.
3. Quantity treated – N.A.
4. Quantity disposed in landfills as such and after treatment - N.A.
5. Quantity incinerated (if applicable) - N.A.
6. Quantity processed other than specified above - N.A.
7. Quantity in storage at the end of the year - N.A.

Part C. To be filled by recyclers or co-processors or other users

1. Quantity of waste received during the year – N.A.
 - (i) Domestic sources
 - (ii) imported (if applicable)
2. Quantity in stock at the beginning of the year – N.A.
3. Quantity recycled or co-processed or used – N.A.
4. Quantity of products dispatched (wherever applicable) – N.A.
5. Quantity of waste generated – N.A.
6. Quantity of waste disposed – N.A.
7. Quantity re-exported (wherever applicable) – N.A.
8. Quantity in storage at the end of the year – N.A.

Date: 08.08.2024
Place: Sonipat

SHREE KRISHNA BUTTANS
Parveen
Authorized Signatory
Signature of the Occupier or
Operator of the disposal facility



HARYANA STATE POLLUTION CONTROL BOARD
 Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130.
 2236119(O) Email:- hspcbrosr@gmail.com

(Hazardous Waste Manifest)
Form 10

[See rule 19(1)]

Manifest No:
 70251120
WHITE

Copy 1

HQ: Haryana State Pollution Control Board,
 C-11, Sector-6, Panchkula 134109,
 Ph:0172-2577870-73,
 Email: hspcbho@gmail.com

By Sender To HSPCB

1	Sender's Name, Mailing Address, Phone no & Email Address:	SHREE KRISHNA BUTTONS PLOT NO 29 HSIIDC PHASE I BARIH SONIPAT 9811167073 shreekrishnabuttons29@gmail.com
2	Authorization Application No.:	7548691
3	Authorization Letter No and Date:	HWM/SON/2023/7548691, 2023-08-22
4	Authorization validity:	From: 2023-08-18 To: 2026-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village Pall near Pall Mohabatabad Stone Crusher Zone, Faridabad
6	Transport's Registration No:	HR-38-A B-0719
7	Vehicle No. & Type:	0719 Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pall, near Pall, Mohabatabad Stone crusher Zone, Faridabad, Haryana 7290099681 haryana@luthralindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity:	0.318 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
13	Name of Schedule:	Container 1 0.318 MT
	Name of Process/Sub Class/Basel no:	Schedule 1
	Name of Process Waste(Category No):	Purification and treatment of Exhaust air, water and waste water from the treatment plants (CETP's)
	Detail/Reason of Subclass/Basel no:	Chemical sludge from waste water treatment
	Quantity:	0.318 MT
	Waste Type:	Landfillable
	Waste Storage:	Others bags
	Waste Description:	ETP SLUDGE
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
	Name & Stamp of Industry :	SHREE KRISHNA BUTTONS Date :10-Jun-24 Signature
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Date :10-Jun-24 Signature
16	Special handling Instructions and additional information	USE PPE'S
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village Pall, near Pall- Mohabatabad Stone crusher Zone, Faridabad Date: Signature



LOG BOOK OF SEWERAGE/EFFLUENT TREATMENT PLANT

Name & Address of Unit: SAFARI Plot No-99, Shree Krishna Gardens Month: June 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LEUCASTIC SODA	ALAM	PLAY				ON	OFF		
16/24													
2			Sunday										
3			02	24g	34g	70g	396.521	7.30	54g	S79.9	S40.1		
4			0003	171g	24g	60g	398.516	7.60	34g	S40.1	S44.6		
5/6													
6													
7			0205	244g	34g	90g	400.296	8.00	4g	S44.6	S40.0		
8/6			0207	164g	24g	70g	402.316	7.50	64g	S40.0	S53.6		
9													
10/12/24			0208	24g	244g	70g	404.019	7.60	44g	S53.6	S56.9		
11													
12													
13													
14/16/24			0209	34g	24g	80g	401.616	7.30	4g	S56.9	S60.3		
15			0211	184g	244g	60g	409.115	7.70	34g	S60.3	S63.8		
16													
17													
18/6			0212	2.64g	24g	70g	412.101	7.46	44g	S63.8	S67.0		
19			0215	1.64g	244g	80g	414.099	7.60	44g	S67.0	S71.2		
20													
21/12/24			0216	194g	164g	50g	416.201	7.10	4g	S71.2	S74.7		
22													
23													
24/6			0217	2.64g	34g	90g	419.101	7.60	54g	S74.7	S79.6		
25			0219	24g	34g	80g	421.311	7.20	4g	S79.6	S82.1		
26			0221	1.64g	24g	60g	423.520	7.76	4g	S82.1	S85.2		
27/6													
28													
29													
30/6/24													

PLACE : SONEPAT

ETP OPERATOR

AUTH : SIGNATORY



LOG BOOK OF SEWERAGE/EFFLUENT TREATMENT PLANT

Name & Address of Unit Plot No-99 Shree Krishna Pathways Month July 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH, Treated METRED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		MECHANIC SODA	ALAM	PILOY				ON	OFF		
11/12/24	11:00A	5:00P	0025	2.1ly	3ly	80g	426.1M	7.10	5ly	585.2	588.6		
2	10:00A	4:00P	0025	3ly	2ly	90g	429.193	7.60	7	588.6	591.7		
3	11:00A	5:10P	0024	1.6ly	2ly	70g	431.491	7.30	3ly	591.7	594.0		
4	11:00A	4:00P	0030	1.9ly	1.5ly	50g	433.204	7.70	3ly	594.0	596.9		
5	11:00A	4:00P	0031	1.2ly	1.6ly	50g	434.901	7.36	7	596.9	600.1		
6	11:00A	4:30P	0033	1.6ly	2ly	70g	437.193	7.50	3ly	600.1	602.6		
7	11:00A	4:00P	0034	2ly	3ly	90g	439.199	7.90	7	602.6	605.0		
8	11:00A	4:00P	0035	2.5ly	3.4ly	100g	442.100	7.90	7ly	605.0	607.8		
9	11:00A	4:00P	0035	1.1ly	1.6ly	50g	444.101	7.10	7	607.8	610.3		
10	10:00A	5:00P	0040	1.9ly	2.4ly	70g	446.361	7.46	7	610.3	612.6		
11	10:00A	5:00P	0049	2.1ly	2.1ly	70g	448.594	7.60	6ly	612.6			Emergency
12	10:00A	5:00P	0049	1.8ly	1.4ly	60g	450.861	7.30	3ly				
13	11:00A	4:00P	0049	1.2ly	2ly	50g	452.004	7.90	7				
14	11:00A	4:00P	0049	3.2ly	3.2ly	80g	455.411	7.62	7ly				
15	10:00A	5:10P	0052	2.1ly	3ly	90g	458.107	7.30	5ly				
16	10:00A	5:00P	0054	1.9ly	2.8ly	80g	460.331	7.60	7				

PLACE : SONEPAT

ETP OPERATOR

AUTH : SIGNATORY

2470



LOG BOOK OF SEWERAGE/EFFLUENT TREATMENT PLANT

Name & Address of Unit **Plot No-29** **Sree Krishna Parkers** Month **Aug 2024**

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated METRED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIFE (minutes)	ALAM	PLAY				ON	OFF		
11/8/24	10:00	10:50	0.58	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
2	11:00	11:30	0.80	2.61	3.4	809	446.648	7.56	514	615.0	623.8		Emergency
3/8	10:30	11:00	0.61	2.34	3.1	709	449.991	8.10	4	615.0	627.1		
4	10:00	10:30	0.62	2.11	2.44	709	473.993	7.46	814	615.0	627.1		
6	10:00	10:30	0.85	1.81	2.44	709	475.993	7.46	4	615.0	627.1		oil
7	10:00	10:30	0.61	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
8/8/24	11:00	11:30	0.68	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
9/8/24	11:00	11:30	0.68	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
10/8/24	11:00	11:30	0.70	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
11/8/24	10:40	11:10	0.72	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
12/8/24	10:40	11:10	0.72	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
13/8/24	11:00	11:30	0.80	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
14/8/24	11:00	11:30	0.75	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
15/8/24	11:00	11:30	0.79	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
16/8/24	11:00	11:30	0.80	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
17/8/24	11:00	11:30	0.80	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
18/8/24	11:00	11:30	0.80	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
19/8/24	11:00	11:30	0.81	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
20/8/24	11:00	11:30	0.83	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
21/8/24	11:00	11:30	0.85	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
22/8/24	11:00	11:30	0.86	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
23/8/24	11:00	11:30	0.88	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
24/8/24	11:00	11:30	0.89	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
25/8/24	11:00	11:30	0.91	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
26/8/24	11:00	11:30	0.92	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
27/8/24	11:00	11:30	0.92	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
28/8/24	11:00	11:30	0.94	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
29/8/24	11:00	11:30	0.94	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
30/8/24	11:00	11:30	0.95	2.14	2.84	709	443.527	7.10	414	615.0	620.1		
31/8/24	11:00	11:30	0.98	2.14	2.84	709	443.527	7.10	414	615.0	620.1		

PLACE: SONEPAT

ETP OPERATOR

AUTH: SIGNATORY

LOG BOOK OF SEWERAGE/EFFLUENT TREATMENT PLANT

E-mail : shreekrishnabuttons29@gmail.com

Sept 124

Name & Address of Unit: SHREE KRISHNA BUTTON

PLOT NO . 29 HSIIDC BARIH PHASE-I

DATE	INLET PUMP		pH	CHEMICAL CONSUMPTION	POLY	INLET FLOW METER	pH Treated MET. RED	SLUDGE	ENERGY METER		OUTLET FLOW METER	SIGNATURE	REMARKS
	ON	OFF							UNTREATE	LIME			
1													
2	9:10	11:00	0000	212	608M	500	24		505	591	00425		
3	9:20	11:10	0010	212	708M	591	24		591	596	00429		
4	9:50	11:20	0010	212	608M	596	24		600	600	00429		
5	9:15	10:50	0010	212	1009M	605	24		605	605	00431		
6	9:20	10:20	0010	212	808M	605	24		605	611	00425		
7	9:00	11:50	0010	212	908M	611	24		617	617	00429		
8													
9	9:05	11:00	0010	212	1009M	617	24		622	622	00429		
10	9:00	11:00	0010	212	1009M	622	24		622	628	00431		
11	9:35	10:10	0010	212	808M	628	24		632	632	00431		
12	9:10	10:30	0010	212	808M	632	24		632	637	00435		
13	9:15	10:50	0010	212	908M	637	24		637	640	00437		
14	9:15	10:50	0010	212	908M	640	24		646	646	00439		
15													
16	9:20	11:00	0010	212	1009M	646	24		650	650	00441		
17													
18	9:25	11:20	0010	212	708M	650	24		654	654	00443		
19	9:10	11:15	0010	212	708M	654	24		658	658	00445		
20	9:30	10:20	0010	212	708M	658	24		662	662	00446		
21	9:10	11:00	0010	212	708M	662	24		668	668	00448		
22	9:00	11:15	0010	212	808M	668	24		672	672	00450		
23	9:30	10:10	0010	212	908M	672	24		678	678	00452		
24	9:20	11:00	0010	212	908M	678	24		685	685	00455		
25	9:10	11:00	0010	212	608M	685	24		693	693	00457		
26	9:10	11:00	0010	212	608M	693	24		698	698	00459		
27	9:35	11:00	0010	212	1009M	698	24		704	704	00461		
28	9:10	11:00	0010	212	708M	704	24		711	711	00463		
29													
30	9:00	11:00	0010	212	808M	711	24		716	716	00465		
31	9:00	11:00	0010	212	808M	716	24		722	722	00467		

PLACE: ETP OPERATOR

AUTH SIGNATURE

LOG BOOK OF SEWERAGE/EFFLUENT TREATMENT PLANT

Name & Address of Unit: SHREE KRISHNA BUTTON

PLOT NO . 29 HSIIDC BARRI PHASE-I

09/12/19

DATE	INLET PUMP		pH UNTREATE	CHEMICAL CONSUMPTION			Inlet FLOW METER	pH Treated MET. RED	SLUDGE	ENERGY METER		OUTLET FLOW METER	SIGNATURE	REMARKS
	ON	OFF		LIME	ALAM	POLY				ON	OFF			
1	9:00	18:40	6.2	24	6.2	1500	7.4	AY	722	727	604.67			
2	9:10	18:10	6.1	24	5.5	2000	7.2		722	732				
3	9:10	18:10	6.2	24	7.5	2000	7.2		722	732				
4	9:10	18:10	6.2	24	7.5	2000	7.2		722	732				
5	9:10	18:10	6.1	24	5.5	1500	7.4	AY	722	727				
6	9:10	18:10	6.1	24	5.5	1500	7.4		722	727				
7	9:10	18:10	6.2	24	6.5	1500	7.4		722	727				
8	9:10	18:10	6.1	24	6.5	1500	7.4		722	727				
9	9:20	18:10	6.2	24	6.5	1500	7.4		722	727				
10	9:10	18:10	6.2	24	6.5	1500	7.4		722	727				
11	9:10	18:30	6.1	24	6.5	1500	7.4		722	727				
12	9:10	18:10	6.2	24	6.5	1500	7.4		722	727				
13	9:10	18:10	6.2	24	6.5	1500	7.4		722	727				
14	9:10	18:10	6.2	24	6.5	1500	7.4		722	727				
15	9:10	18:10	6.2	24	6.5	1500	7.4		722	727				
16	9:10	18:10	6.1	24	6.5	1500	7.4		722	727				
17	9:10	18:10	6.2	24	6.5	1500	7.4		722	727				
18	9:10	18:10	6.1	24	6.5	1500	7.4		722	727				
19	9:10	18:10	6.0	24	6.5	1500	7.4		722	727				
20	9:10	18:10	6.0	24	6.5	1500	7.4		722	727				
21	9:10	18:10	6.1	24	6.5	1500	7.4		722	727				
22	9:20	18:10	6.1	24	6.5	1500	7.4		722	727				
23	9:20	18:10	6.1	24	6.5	1500	7.4		722	727				
24	9:10	18:10	6.1	24	6.5	1500	7.4		722	727				
25	9:10	18:10	6.1	24	6.5	1500	7.4		722	727				
26	9:20	18:10	6.1	24	6.5	1500	7.4		722	727				
27	9:10	18:10	6.1	24	6.5	1500	7.4		722	727				
28	9:10	18:10	6.0	24	6.5	1500	7.4		722	727				
29	9:10	18:10	6.0	24	6.5	1500	7.4		722	727				
30	9:10	18:10	6.0	24	6.5	1500	7.4		722	727				
31	9:10	18:10	6.0	24	6.5	1500	7.4		722	727				

PLACE: ETP OPERATOR

AUTH SIGNATURE



LOG BOOK OF EFFLUENT TREATMENT PLANT

99 Name & Address of Unit:

SHREE KRISHNA BUTTONS
PLOT NO-29, PHASE-1, HSIIDC, INDUSTRIAL AREA BARRHI.

Nov 2024

DATE	INLET PUMP		PH UNTREATED	FLOW METER INLET	CHEMICAL CONSUMPTION			FLOW METER OUTLET	PH Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF			LIME	ALAM	POLY				ON	OFF		
1	/	/	/	Div 01	/	/	/	/	/	/	/	/	/	/
2	/	/	/	/	/	/	/	/	/	/	/	/	/	/
3	/	/	/	/	/	/	/	/	/	/	/	/	/	/
4	/	/	/	/	/	/	/	/	/	/	/	/	/	/
5	/	/	/	/	/	/	/	/	/	/	/	/	/	/
6	01:40	18:10	6.2	/	48	64	180g	/	7.4	24	832	836	/	/
7	01:20	19:20	6.1	/	24	64	180g	/	7.2	24	836	839	/	/
8	01:10	18:10	6.2	/	24	84	120g	/	7.1	24	839	842	/	/
9	01:20	18:10	6.1	/	24	64	150g	/	7.1	24	842	847	/	/
10	/	/	/	/	5	U	H	/	/	/	/	/	/	/
11	10:40	18:10	6.3	/	24	24	140g	/	7.4	24	847	851	/	/
12	01:20	18:10	6.1	/	24	64	120g	/	7.0	24	851	855	/	/
13	01:10	19:20	6.3	/	24	24	100g	/	7.1	24	855	858	/	/
14	01:40	18:20	6.7	/	24	24	100g	/	7.4	24	858	863	/	/
15	01:20	18:10	6.2	/	24	64	150g	/	7.2	24	863	867	/	/
16	01:10	18:10	6.1	/	24	24	100g	/	7.4	24	867	870	/	/
17	/	/	/	/	5	U	H	/	/	/	/	/	/	/
18	01:40	18:10	6.2	/	24	24	100g	/	7.1	24	870	874	/	/
19	01:20	18:10	6.4	/	24	64	120g	/	7.7	24	874	879	/	/
20	/	/	/	/	/	/	/	/	/	/	/	/	/	/
21	/	/	/	/	/	/	/	/	/	/	/	/	/	/
22	/	/	/	Div 02	24	54	120g	/	7.4	24	879	883	/	/
23	01:10	18:10	6.2	/	24	U	H	/	7.4	24	883	887	/	/
24	/	/	/	/	3	U	H	/	7.4	24	887	890	/	/
25	01:10	18:10	6.1	/	24	64	130g	/	7.4	24	890	893	/	/
26	01:20	18:20	6.1	/	24	64	130g	/	7.2	24	893	896	/	/
27	01:10	18:10	6.3	/	24	64	120g	/	7.0	24	896	899	/	/
28	01:20	18:20	6.1	/	24	24	120g	/	7.4	24	899	903	/	/
29	/	/	/	/	/	/	/	/	/	/	/	/	/	/
30	/	/	/	/	/	/	/	/	/	/	/	/	/	/
31	/	/	/	/	/	/	/	/	/	/	/	/	/	/

PLACE:

ETP OPERATOR

AUTH. SIGNATORY

2474

LOG BOOK OF EFFLUENT TREATMENT PLANT

Name & Address of Unit:

SHREE KRISHNA BUTTONS

PLOT NO-29, PHASE-1, HSIIDC, INDUSTRIAL AREA BARRI.

Dec 27/2011

DATE	INLET PUMP		PH UNTREATED	FLOW METER INLET	CHEMICAL CONSUMPTION			FLOW METER OUTLET	PH Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF			LIME	ALAM	POLY				ON	OFF		
1	✓	✓	6.1	3	U	H	D	A	7.1	24	897	907		
2	9:40	18:20	6.1	3	U	H	D	A	7.1	24	897	907		
3	9:40	18:15	6.1	3	U	H	D	A	7.1	24	907	907		
4	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
5	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
6	9:20	18:15	6.2	3	U	H	D	A	7.1	24	907	907		
7	9:10	18:10	6.1	3	U	H	D	A	7.1	24	907	907		
8	9:40	18:20	6.2	3	U	H	D	A	7.1	24	907	907		
9	9:40	18:20	6.2	3	U	H	D	A	7.1	24	907	907		
10	9:20	18:10	6.1	3	U	H	D	A	7.1	24	907	907		
11	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
12	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
13	9:00	19:00	6.1	3	U	H	D	A	7.1	24	907	907		
14	9:20	19:15	6.2	3	U	H	D	A	7.1	24	907	907		
15	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
16	10:40	18:15	6.0	3	U	H	D	A	7.1	24	907	907		
17	10:40	18:15	6.2	3	U	H	D	A	7.1	24	907	907		
18	10:40	18:15	6.1	3	U	H	D	A	7.1	24	907	907		
19	9:20	18:15	6.1	3	U	H	D	A	7.1	24	907	907		
20	9:40	18:20	6.1	3	U	H	D	A	7.1	24	907	907		
21	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
22	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
23	10:15	18:15	6.1	3	U	H	D	A	7.1	24	907	907		
24	9:20	18:15	6.1	3	U	H	D	A	7.1	24	907	907		
25	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
26	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
27	9:15	18:15	6.0	3	U	H	D	A	7.1	24	907	907		
28	9:10	18:15	6.0	3	U	H	D	A	7.1	24	907	907		
29	✓	✓	6.1	3	U	H	D	A	7.1	24	907	907		
30	9:30	18:15	6.1	3	U	H	D	A	7.1	24	907	907		
31	9:00	18:15	6.2	3	U	H	D	A	7.1	24	907	907		

PLACE:

ETP OPERATOR

AUTH. SIGNATORY

LOG BOOK OF EFFLUENT TREATMENT PLANT

Name & Address of Unit:

PLOT NO-29, PHASE-1, HSIDD, INDUSTRIAL AREA BARRHI.

SHREE KRISHNA BUTTONS

Signature of 2025

DATE	INLET PUMP		PH UNTREATED	FLOW METER INLET	CHEMICAL CONSUMPTION			FLOW METER OUTLET	PH Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF			LIME	ALAM	POLY				ON	OFF		
1	9:50	18:40	6.2						9.2	34	988	993		
2	9:40	19:20	6.2						9.4	24	993	997		
3	9:20	19:10	6.2						9.3	24	992	980		
4	9:10	19:10	6.2						9.3	24	992	980		
5										X				
6														
7	9:10	18:10	6.1						9.4	24	980	984		
8	9:10	18:20	6.2						9.2	24	984	987		
9	9:40	18:40	6.0						9.0	24	987	990		
10														
11														
12														
13	9:40	18:10	6.2						9.4	24	994	998		
14	9:20	19:00	6.4						9.0	24	994	998		
15	9:10	18:40	6.2						9.0	24	998	1003		
16	9:30	18:20	6.4						9.4	24	1003	1006		
17	9:10	19:00	6.1						9.2	24	1006	1009		
18	9:40	18:40	6.1						9.0	24	1009	1012		
19														
20														
21														
22	9:20	19:00	6.1						9.4	24	1012	1017		
23	9:10	18:10	6.0						9.1	24	1017	1022		
24	9:40	18:20	6.2						9.0	24	1022	1026		
25	9:10	18:10	6.1						9.4	24	1026	1029		
26														
27	9:10	18:10	6.2						9.0	24	1029	1033		
28	9:10	18:10	6.1						9.4	24	1033	1037		
29	9:30	19:00	6.2						9.1	24	1037	1041		
30														
31														

PLACE:

ETP OPERATOR

AUTH. SIGNATORY

2476

LOG BOOK OF EFFLUENT TREATMENT PLANT

72

Name & Address of Unit:

SHREE KRISHNA BUTTONS
PLOT NO-29, PHASE-1, HSIDC, INDUSTRIAL AREA BARRI.

Red

DATE	INLET PUMP		PH UNTREATED	FLOW METER INLET	CHEMICAL CONSUMPTION			FLOW METER OUTLET	PH Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF			LIME	ALAM	POLY				ON	OFF		
1	9:40	18:40	7.4						7.4	24	1041	1044	<i>L</i>	
2	—	—	—						—	—	—	—	<i>L</i>	
3	—	—	—	210	U	N	D		—	—	—	—	<i>L</i>	
4	9:30	19:00	6.9		24	54	1041		7.4	24	1044	1047	<i>L</i>	
5	9:30	19:40	6.2		24	64	1041		7.2	24	1047	1051	<i>L</i>	
6	9:40	18:12	6.1		24	54	1041		6.0	24	1051	1053	<i>L</i>	
7	9:30	—	6.2		24	64	1041		7.4	24	1053	1058	<i>L</i>	
8	—	—	—						—	—	—	—	<i>L</i>	
9	—	—	—		8	U	H	D	7	—	—	—	<i>L</i>	
10	—	—	—						—	—	—	—	<i>L</i>	
11	—	—	—						—	—	—	—	<i>L</i>	
12	—	—	—						—	—	—	—	<i>L</i>	
13	—	—	—						—	—	—	—	<i>L</i>	
14	—	—	—						—	—	—	—	<i>L</i>	
15	—	—	—						—	—	—	—	<i>L</i>	
16	—	—	—						—	—	—	—	<i>L</i>	
17	—	—	—						—	—	—	—	<i>L</i>	
18	—	—	—						—	—	—	—	<i>L</i>	
19	—	—	—						—	—	—	—	<i>L</i>	
20	—	—	—						—	—	—	—	<i>L</i>	
21	—	—	—						—	—	—	—	<i>L</i>	
22	—	—	—						—	—	—	—	<i>L</i>	
23	—	—	—						—	—	—	—	<i>L</i>	
24	—	—	—						—	—	—	—	<i>L</i>	
25	—	—	—						—	—	—	—	<i>L</i>	
26	—	—	—						—	—	—	—	<i>L</i>	
27	—	—	—						—	—	—	—	<i>L</i>	
28	—	—	—						—	—	—	—	<i>L</i>	
29	—	—	—						—	—	—	—	<i>L</i>	
30	—	—	—						—	—	—	—	<i>L</i>	
31	—	—	—						—	—	—	—	<i>L</i>	

2477

PLACE:

ETP OPERATOR

[Signature]

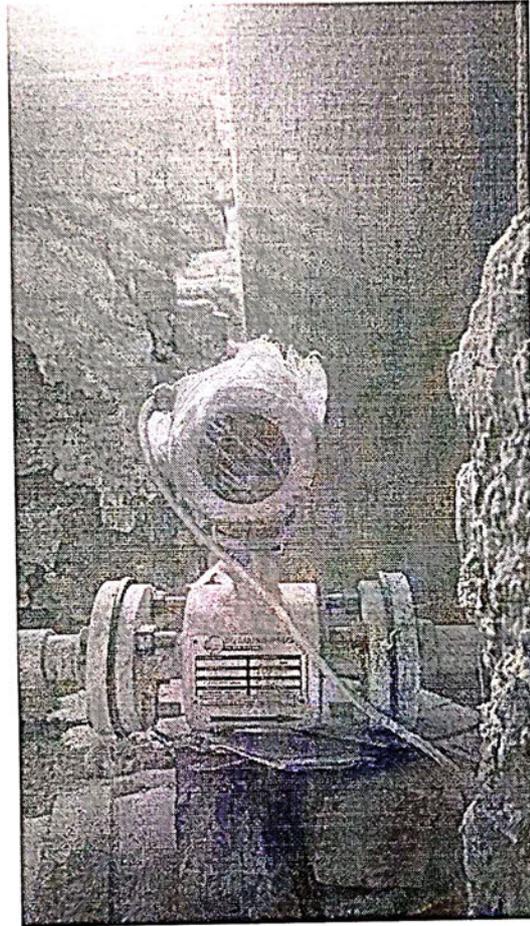
AUTH. SIGNATORY



KAMAL NEW NO
Today at 4:39 pm



IN LET FLOW METRE

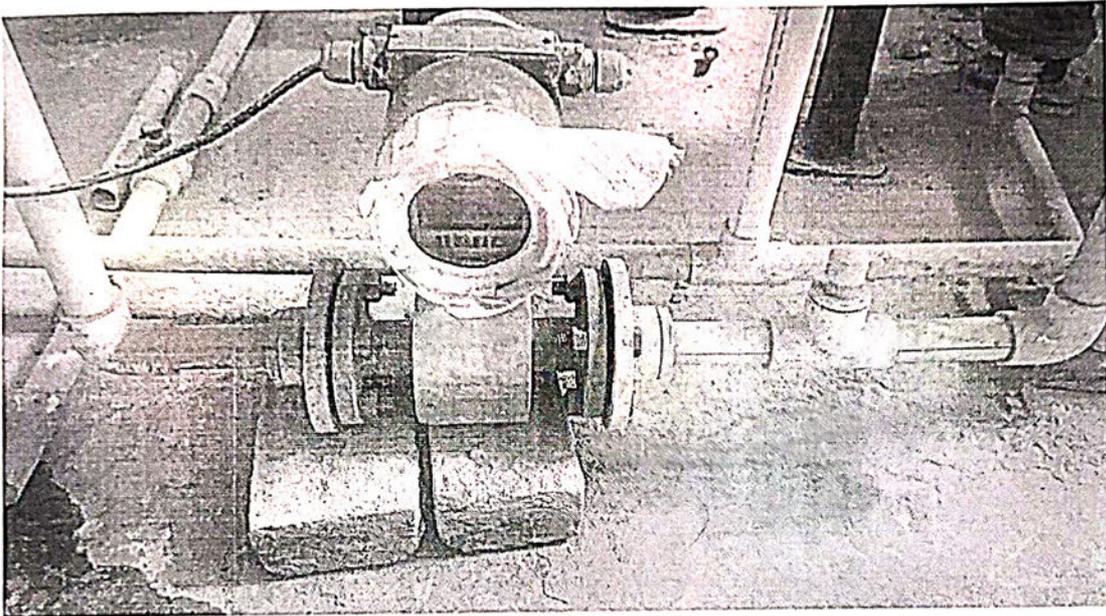




KAMAL NEW NO
Today at 4:39 pm



OUT LET FLOW METRE



Out lat

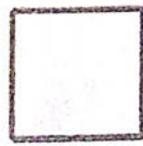
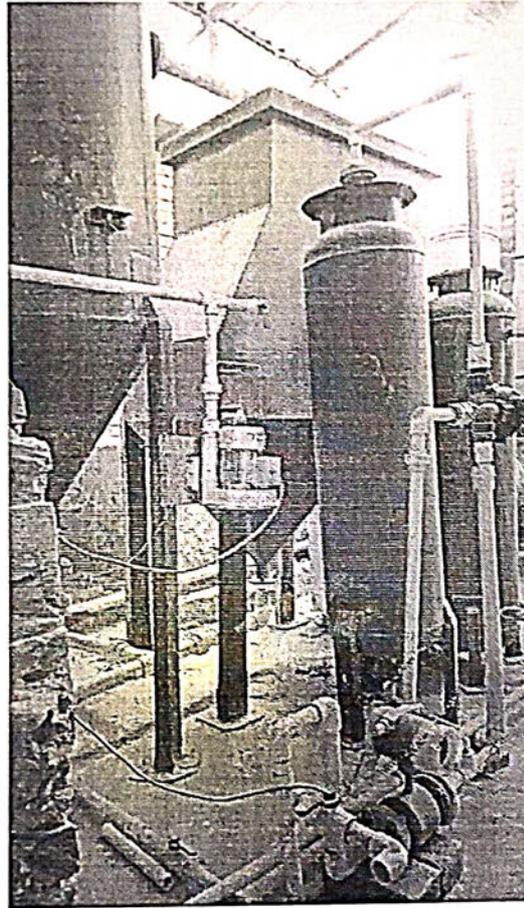




You
Today at 2:37 pm



ETP UNIT (FULL SET UP)

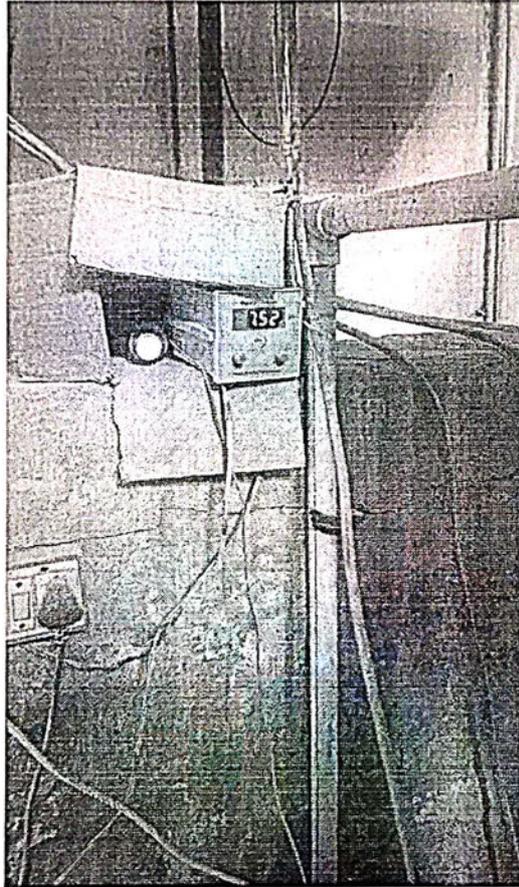




KAMAL NEW NO
Today at 4:40 pm



PH METRE



(11/11/1984)

ELECTRIC MTR
FOR
ESP



meter

>

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **12th** day of **May**.....2025

Accepted, identified and certified subjected to the terms of the fees.

SB

Archna Yadav

[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani Chawla

Chinmay

Rhythm

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

Client

SHREE KRISHNA BUTTONS

Shivani Chawla
Authorized Signatory



SHREE KRISHNA BUTTONS

PLOT No. 29, PHASE-I, HSIIDC, DISTT. SONEPAT, HARYANA
Ph. : 0130-2474529 Mob. : 9560797342

Ref. No. :

Dated: 22/2/25

Resolution

Resolved that MrsVimmivij is here by authorized on behalf of M/S Shree Krishna Buttons, 29, HSIIDC, Phase I, Barhi, Sonipat , Haryana to initiate , file, defend, represent,& conduct legal cases , proceedings or claims in any court of law , tribunal or any other judicial or quasi-judicial authority in connection with the business or matters of the company.

Resolved further that MrsVimmiVij is authorized to sign, verify & submit all necessary documents, affidavits, pleadings, applications and undertakings and to appoint advocates , solicitors & other professional as may be required for such proceedings.

Resolved further that all necessary action taken by MrsVimmiVij in connection with the above matters be and are hereby ratified and confirmed by the company.

Resolved further that a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

For Shree Krishna Buttons

For SHREE KRISHNA BUTTONS

Meenu

Meenu Marwah

Partner

Partner


भारत सरकार
GOVERNMENT OF INDIA



विममी विज
Vimmi Vij

जन्म वर्ष / Year of Birth : 1968
महिला / Female



[REDACTED] 8805

आधार – आम आदमी का अधिकार


भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: W/O राजन विज, बी-४२/१८,
गवर्मेन्ट, गर्ल्स स्कूल के पास, रमेश नगर,
रमेश नगर एच.ओ. वेस्ट दिल्ली, दिल्ली
110015

Address: W/O Rajan Vj, B-42/18,
Near Govt. Girls School, Ramesh
Nagar, Ramesh Nagar H.O. West
Delhi, Delhi, 110015


 1947
1800 180 1947


help@uidai.gov.in


www.uidai.gov.in


 P.O. Box No. 1947,
Bengaluru-560 001



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 & 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Mon, May 12, 2025 at 4:19 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 & 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

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Regards

Vijay Kumar
Office Manager